BEFORE THE NATIONAL GREEN TRIBUNAL, (SZ), SITTING AT CHENNAI

Original Application No.138 of 2022(SZ)

BETWEEN

S. Baghya Lakshmi,
W/o. Mr.S.Ramachandran, 5/63, Muthugoundanur Village,
Kinathukadavu Taluk, Coimbatore — 642 109
9884422695, taaurs@gmail.com

V/S

The Director,
Department of Environment., State of Tamilnadu,
No.1, Jeenis Road, Panagal Building,
Ground Floor, Saidapet,
Chennai — 600015
And 9 Others

LIST OF DOCUMENTS FILED BY THE 9th RESPONDENT

Sl.No.	Date	Description of Documents	Page No
1.	01.11.2020	Representation to Dept Collector from the 10th Respondent	1
2.	23.03.2021	Notice from RDO, Kinathukadavu to the Dist Collector, Coimbatore	3
3.	16.05.2022	Consent for Operation given by Tamil Nadu Pollution Control Board to the 9th Respondent	16
4.	02.06.2022	Order of Approval issued by the Asst. Director of Mines and Minerals	32
5.	08.12.2022	No objection letter given by the Muthumalai Narpani Trust to the 10th Respondent	52
6.	27.12.2022	VAO Certificate with Chitta and Adangal	55
7.	09.01.2023	Joint Action Letter from the President, Sokkanur Panchayat along with Letter of consent from Kinathukadavu Villagers	61
8.	02.02.2023	Letter from department of agriculture and farmers	70

Dated at Chennai this 6th day of ~~Jan~~ Feb, 2023

V. Srinivasan

Counsel for 9th Respondent

(1)

சார் ஆட்சியர் அலுவலகம் பொள்ளாச்சி
11 - NOV 2020

01.11.2020

அனுப்புநர்:

அ.காளிமுத்து ராஜன்,
த/பெ. அய்யாசாமி கவுண்டர்,
2/16, முத்து கவுண்டனூர் கிராமம்,
கிணத்துக்கடவு தாலுக்கா,
கோயம்புத்தூர் - 642 109.

பெறுநர்:

உயர்திரு சார்ஆட்சியர் அவர்கள்,
பொள்ளாச்சி தாலுக்கா,
கோயம்புத்தூர் மாவட்டம்,

மதிப்பிற்குரிய ஐயா அவர்களுக்கு,

நான் மேற்கண்ட விலாசத்தில் வசித்து வருகிறேன். எனக்கு சொந்தமான புஞ்சை நிலம் சொக்கனூர் கிராமத்தில் சர்வே எண்,444/1 part-ல் உள்ளது. அந்த நிலமானது விவசாயம் செய்வதற்கு ஏற்றதாக இல்லாததாலும், பாறை அதிகமாக காணப்படுவதாலும், என்னை நம்பி உள்ளவர்களின் குடும்பத்தை பராமரிப்பதற்கும், எங்களின் வாழ்வாதாரத்திற்காகவும் மேற்படி நிலத்தில் கல் குவாரி ஆரம்பிப்பதற்கு ஐயா அவர்கள் அனுமதி அளிக்க வேண்டுகிறேன். மேற்படி இடத்தில் 500 மீட்டர் சுற்றளவில் குடியிருப்புகளோ, புறாதான சின்னங்களோ, உயர்வழுத்த, தாழ்வழுத்த மின் கம்பிகளோ மற்றும் நீர் நிலை ஆதாரங்கள் எதுவும் இல்லை என்று உறுதி அளிக்கிறேன். எனவே ஐயா அவர்கள் எனக்கு மேற்கண்ட இடத்தில் கல் குவாரி நடத்த அனுமதி அளிக்கும்படி மிகவும் தாழ்மையுடன் கேட்டுக் கொள்கிறேன்.

மிக்க நன்றி,

இப்படிக்கு
தங்கள் கீழ்படிந்துள்ள

(அ.காளிமுத்து ராஜன்)

Translated Copy

(2)

Date : 01.11.2020

From

A. Kalimuthu Rajan
S/o.Ayyasamy Gounder,
No.2/16, Muthu Goundanoor Village,
Kinathukadavu Taluk,
Coimbatore - 642 109.

To

The Respectful Sub Collector,
Pollachi Taluk,
Coimbatore District.

Respectful Sir,

I am raising in the above address. I have got my own punjai land at Chokkanur Village S.No.444/1Pt. That land is not suitable for cultivation and Rocky surface in found more, and as to maintain my dependable family and for own livelihood, I request you sir, to permit me to have stone quarry in that place. I declare that, around that place of 500 mtrs there is no residence, ancient monuments, High tension electric line or low tension electric line and any water resources. Hence I humbly request you sir, to permit to do stone quarry is that land.

Thanking you,

Yours faithfully,

Sd/-

(A.Kallimuthu Rajan)

அனுப்புநர்

திருமதி.லெ.ஸ்ரீதேவி,
வருவாய் வட்டாட்சியர்,
கிணத்துக்கடவு.

பெறுநர்

மாவட்ட ஆட்சித்தலைவர்,
மாவட்ட ஆட்சியர் அலுவலகம்,
கோயம்புத்தூர்.

ந.க.எண்:252/2021/ஆ1 நாள்:23.03.2021.

அய்யா,

பொருள் : கனிமங்களும், சுரங்கங்களும் :- சாதாரணகற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க - கோயம்புத்தூர் மாவட்டம் - கிணத்துக்கடவு வட்டம் - சொக்கனூர் கிராமம் - புல எண் 444/1- நெ.காலையில் மொத்தப்பரப்பு 4.60.5 ஹெக்டேர் பரப்புள்ள பட்டா பூமியில் 2.42.0 ஹெக்டேர் பரப்பில் மட்டும் தி/வா.பொள்ளாச்சி கிராணைட்ஸ் நிறுவனத்தினர் சாதாரணகற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க குவாரி குத்தகை உரிமம் கோரி விண்ணப்பித்துள்ளது - அறிக்கை சமர்ப்பிக்கப்பட்டது - புகார் மனு செய்துள்ளது - அறிக்கை சமர்ப்பித்தல் - தொடர்பாக.

பார்வை :
1. வி.மணிக்குமார் த/பெ.ஆர்.வெள்ளிங்கிரி முத்துமலை ஆண்டவர் கோவில் தோட்டம், பாலார்பதி அஞ்சல் என்பவரது மனு நாள்.06.02.2021
2. திரு.ராஜன் உள்ளிட்ட ஏழு நபர்கள் ஆட்சேபணை மனு நாள் :18.01.2021,19.02.2021,23.02.2021.
3. மாவட்ட ஆட்சியர் அலுவலக ந.க.எண்.198/கனிமம்/2021 நாள்.16.02.2021 இவ்வலுவலகத்திற்கு கிடைக்கப் பெற்ற நாள்.24.02.2021
4. சொக்கனூர் ஊராட்சி மன்றத்தலைவர் அவர்களின் கடிதம் நாள்.23.02.2021
5. சொக்கனூர் கிராம நிர்வாக அலுவலர் அறிக்கை நாள்.26.02.2021

****

கோயம்புத்தூர் மாவட்டம், கிணத்துக்கடவு வட்டம், சொக்கனூர் கிராமம், புல எண் 444/1-நெ.காலையில் மொத்தப்பரப்பு 4.60.5 பு.ஹெக்டேர் பரப்புள்ள பட்டா பூமியில் 2.42.0 பு.ஹெக்டேர் பரப்பில் தி/வா.பொள்ளாச்சி கிராணைட்ஸ் நிறுவனத்தினர் 10 ஆண்டுகளுக்கு சாதாரணகற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க குவாரி குத்தகை உரிமம் கோரியது தொடர்பாக, பார்வை -1- மற்றும் 2-இல் காணும் புகார் மனுக்கள் வரப்பெற்றதனைத் தொடர்ந்து, பார்வை -3-இல் காணும் மாவட்ட ஆட்சித்தலைவர் அவர்களின் கடிதத்தின் வாயிலாக அறிக்கை கோரப்பட்டதனைத் தொடர்ந்து, எனதறிக்கையினை பின்வருமாறு சமர்ப்பிக்கிறேன்.

2).பார்வை-1-இல் காணும் திரு.மணிக்குமார் என்பவரின் ஆட்சேபணை மனுவில் முத்துக்கவுண்டனூர், சொக்கனூர் கிராமத்தில் புல எண்.444-இல் காளிமுத்துராஜ் அவர்களுக்கு சொந்தமான பூமியில் பாறையை வெட்டி வெடி வைத்து எழுத்துச் செல்ல முயற்சிகள் நடந்து கொண்டுள்ளது எனவும், அந்த பாறைக்கு மிகவும் அருகாமையில் எங்களது குடியிருப்பு வீடுகள்,

(4)

மூன்று புறமும் மிக அருகாமையிலேயே அமைந்துள்ளது எனவும், வீட்டு மின் இணைப்பு எண்.662, மேற்கு பகுதியிலும் குடியிருப்பு வீடு அமைந்துள்ளது எனவும், மனுதாரர்களது விவசாய பூமிகளில் முழுவதும் தென்னை மரங்கள் தான் நடப்பட்டுள்ளது எனவும், மேற்படி மரங்கள் அனைத்தும் அந்த பாறையைச் சுற்றி அமைந்துள்ளது எனவும், அந்த பாறையைச் சுற்றிலும் ஆழ்குழாய் கிணறுகளும், மற்றும் கிணறுகளும் அமைந்துள்ளது எனவும், பாறைக்கு மேற்கு பகுதியில் நீர் வாரி (புல எண்.626) அமைந்துள்ளது எனவும், அதில் அரசின் நீர் தேக்க தடுப்பு அணையும் கட்டப்பட்டுள்ளது எனவும், அதில் நீரும் தேங்கியுள்ளது எனவும், பாறைக்கு தென்புறத்திலும், நீர் வாரிகள் உள்ளது (புல எண்.427) கிழக்கு பகுதியிலும், நீர்வாரிகள் உள்ளது புல எண்.442 எனவும், இந்த நீர் வாரிகள் அமைந்துள்ளதால் நீர்பாசன வசதிக்கு மிகவும் பயன் உள்ளதாக இருக்கிறது எனவும், அந்த பாறையை உடைத்தால் இந்த நீர் வாரிகளும், நீர் தேக்க தடுப்பு அணையும் பாதிப்பு அடையும் எனவும், இந்த தென்னை மரங்களை நம்பித்தான் விவசாயம் செய்து கொண்டிருக்கிறோம் எனவும், மேலும் புல எண்.428 நெ.காலையில் பாக்கியலட்சுமி அவர்களுக்கு சொந்தமான பட்டுவளர்ப்பு மனையும் அமைக்கப்பட்டுள்ளது எனவும், அதற்குண்டான சான்றும் இணைக்கப்பட்டுள்ளது எனவும், பட்டு வளர்ப்பு மனையும் மிக அருகாமையில் உள்ளது எனவும், அந்த பாறையை உடைக்கும் பொழுது சுமார் 10 அடி ஆழம் சென்றதும் பாறையில் நீர் ஊர வாய்ப்பு உள்ளது. அதனால் அவர்கள் நீர் உறிஞ்சி எடுக்கும் பொழுது எங்களது கிணறுகளிலும், ஆழ்துளைக் கிணறுகளிலும் தடுப்பு அணைகளிலும், மேற்படி சுற்றிலும், உள்ள நீர் வாரிகளிலும், நீர் வரத்து கண்டிப்பாக குறைந்து விடும் எனவும், எங்களது தென்னை மரங்கள் அனைத்தும் நீர் பற்றாக்குறையை சந்தித்து மரங்கள் காய்ந்து விடும் எனவும், இதனால் நாங்களும் எங்களுக்கு பின் உள்ள சந்ததயினரும் பாதிப்பு அடைவர் எனவும், (அந்த இடத்தில் மை மாதம் வரையில் நீர் ஊற்று சென்று கொண்டிருக்கும்) முத்துமலை முருகன் கோவில் பகுதியும் மிக அருகாமையில் உள்ளது எனவும் தெரிவித்து, சமூகம் அவர்கள் நேரடியாக பார்வையிட்டு அந்த பாறையை உடைக்க அனுமதி அளிக்க வேண்டாம் என்று ஆட்சேபணை மனு அளித்துள்ளார்.

3).இதனைத் தொடர்ந்து வரப்பெற்ற பார்வை -2-இல் காணும் திரு.ராஜன் அளித்த 18.01.2021 நாளிட்ட ஆட்சேபணை மனுவில், சமீபத்தில் எங்கள் ஊரில் காளிமுத்து ராஜ் அவர்களுக்கு சொந்தமான பாறையை வெட்டி வெடி வைத்து எடுத்துச் செல்ல முயற்சிகள் நடந்து கொண்டுள்ளது எனவும், அந்தா பாறைக்கு அருகில் குடியிருப்பு வீடுகள் அருகருகில் அமைந்துள்ளது எனவும், நீண்ட கால தென்னை மரங்களும் மிக அருகில் உள்ளன எனவும், அந்த பாறைக்கு அருகில் அரசின் கழிவு நீர் குட்டை புல எண்.626-இல் அமைக்கப்பட்டுள்ளது எனவும் மற்றும் பாறையில் தென்புறத்தில் நீர்வாரிகள் அமைந்துள்ளது எனவும், அந்த கசிவு நீர் குட்டை இருப்பதால் சுற்றிலும் உள்ள விவசாய நிலங்களுக்கு நீர்பாசன வசதிக்கு மிகவும் பயனுள்ளதாக உள்ளது எனவும், அதனால் கிணற்றிலும் நீர் ஊறிக் கொண்டுள்ளது எனவும், இருபுறமும் நீர் ஓடைகளும் அமைந்துள்ளது எனவும்,தற்போது தண்ணீர் நின்று கொண்டுள்ளது எனவும், வெடிவைத்து தகர்க்கும் போது கசிவு நீர் குட்டையும், நீர் இடையூறுகளும் கடுமையாக பாதிக்கப்பட வாய்ப்பு உள்ளது எனவும்,(மேற்படி நீர் ஓடை புல எண்.427என்பதாகும் எனவும்,)மற்றும் அருகில் பட்டு வளர்ப்பு கூடமும் ஏற்கனவே அமைக்கப்பட்டுள்ளது எனவும், மற்றும்

எனவும்,)மற்றும் அருகில் பட்டு வளர்ப்பு கூடமும் ஏற்கனவே அமைக்கப்பட்டுள்ளது எனவும், மற்றும் முத்துமலை முருகன் கோவில் உள்ளது எனவும், கோவிலுக்கு அதிகாலை முதல் இரவு வரை பொதுமக்கள் வழிபாட்டிற்காக சென்று வர இருப்பார்கள் எனவும், சுற்றிலும் உள்ள பூமிகளில் கால்நடை வளர்ப்பு அதிகமாக உள்ளது எனவும், இதனால் கால்நடைகளுக்கும் வளர்போர்க்கும் பாதுகாப்பு இல்லை எனவும்,கால்நடைகள் உயிர் இழக்கும் அபாயம் உள்ளது. எனவே சமூகம் அவர்கள் நேரடியாக தலையிட்டு மேற்படி பாறையை உடைக்க அனுமதிக்க வேண்டாம் எனத் தெரிவித்துள்ளார்.

4). தொடர்ந்து திரு.ராஜன் உள்ளிட்ட 7 நபர்கள் அளித்த 19.02.2021 நாளிட்ட மனுவில், முத்துக்கவுண்டனூர், சொக்கனூர் கிராமத்தில் புல எண்.444/1 நெ.காலையில் M/S.பொள்ளாச்சி கிரேனைட் (பார்டனர்ஸ்) என்பவர்கள் திரு.காளிமுத்துராஜ், கிஷோர்குமார், ஆகியோருக்கு சொந்தமான பூமியை குத்தகைக்கு எடுத்து பாறையை வெட்டி வெடி வைத்து எடுத்துச் செல்லவும் மற்றும் கிரசர் அமைக்கவும், முயற்சிகள் எடுத்து வருகின்றனர் எனவும், அந்த பாறைக்கு மிக அருகில் எங்கள் பண்னை குடியிருப்பு வீடுகள் மூன்று புறமும் அமைந்துள்ளது எனவும், மணிகுமார் அவர்களது வீட்டு மின் இணைப்பு எண்.488 தென்புறத்தில் ராமச்சந்திரன் என்பவரின் வீட்டு மின் இணைப்பு எண்.662 மேற்கு பகுதியில் குடியிருப்பு வீட்டு மின் இணைப்பு எண்.389 அமைந்துள்ளது எனவும், மேற்கண்ட குத்தகைதாரரின் பெயர்கள் தற்சமயம் தான் தெரியவந்தது எனவும், எனவே காளிமுத்து ராஜ், கிசேஷார்குமார் அவர்களுக்கு பாத்தியப்பட்ட பூமி என்பதால் அவர்கள் பெயரில் இரண்டுமுறை ஆட்சேபணை கடிதம் கொடுத்துள்ளோம் எனவும், கடித நகல்கள் இணைத்துள்ளதாகவும், எங்களது விவசாய பூமிகளில் முழுவதும் தென்னை மரங்கள் தான் நடப்பட்டுள்ளது எனவும், இவை அனைத்தும் அந்த பாறையைச் சுற்றி தான் அமைந்துள்ளது எனவும்,அந்த பாறையைச்சுற்றிலும் ஆழ்குழாய் கிணறும் மற்றும் கிணறுகளும் அமைந்துள்ளது எனவும், பாறைக்கு மேற்கு பகுதியில் நீர்வாரி அமைந்துள்ளது எனவும், புல எண்.626 அதில் அரசின் நீர் தேக்க தடுப்பு அணையும் கட்டப்பட்டுள்ளது எனவும், அதில் நீரும் தேங்கியுள்ளது எனவும், பாறைக்கு தெற்கு புறத்திலும் நீர்வாரிகள் அமைந்துள்ளதால், நீர்பாச வசதிக்கு மிகவும் பயனுள்ளதாக இருக்கிறது எனவும், அந்த பாறையை உடைத்தால் இந்த நீர்வாரிகளும், நீர் தேக்க தடுப்பு அணையும் மிகவும் பாதிப்பு அடையும் எனவும், அதனால் சுமார் சுற்றிலும் உள்ள 10000 தென்னை மரங்கள் பாதிப்பு அடையும் எனவும், இந்த தென்னை மரங்களை நம்பிதான் விவசாயம் செய்து கொண்டிருக்கிறோம் எனவும், புல எண்.428 நெ.காலையில் பாக்கியலட்சுமி அவர்களுக்கு சொந்தமான பட்டுவளர்ப்பு மனையும் அமைக்கப்பட்டுள்ளது எனவும், அதற்குண்டான சான்றும் இத்துடன் இணைக்கப்பட்டுள்ளது எனவும், பட்டு வளர்ப்பும் மனையும் மிக அருகில் உள்ளது எனவும், அந்த பாறையை உடைக்கும் பொழுது சுமார் 10 அடி ஆழம் சென்றதும், பாறையில் நீர் ஊற வாய்ப்புள்ளது எனவும், அதானல் அவர்கள் நீர் உறிஞ்சி எடுக்கும் பொழுது எங்களது கிணறுகளிலும், ஆழ்துளைக் கிணறுகளிலும் நீர்வரத்து கண்டிப்பாக குறைந்து விடும் எனவும், எங்களது தென்னை மரங்கள் அனைத்தும் நீர் பற்றாக்குறையை சந்தித்து மரங்கள் காய்ந்து விடும் நிலை ஏற்படும் எனவும், இதனால் நாங்களும் எங்களுக்கு பின் உள்ள சந்ததியினரும் பாதிப்படைவார்கள் எனவும்,(அந்த இடத்தில் தை மாதம் வரையில் நீர் ஊற்று சென்று கொண்டிருக்கும்) எனவும், முத்துமலை முருகன்

கோவில் பகுதியும், மிக அருகாமையில் உள்ளது எனவும், பொது மக்கள் வழிபாட்டிற்காக கோவிலைச் சுற்றிலும், வந்து வழிபட்டு செல்வார்கள் எனவும், எனவே சமூகம் அவர்கள் நேரடியாக பார்வையிட்டு அந்த பாறையை உடைக்க அனுமதி அளிக்க வேண்டாம் என்ற ஆட்சேபணையை தாழ்மையுடன் தெரிவித்துக்கொள்கிறோம் எனவும், மேலும் குடியிருப்பு பகுதிகள் பாறை உடைக்கும் இடத்திலிருந்து சுமார் 150 மீட்டருக்குள் அமைந்துள்ளது எனவும், மேற்படி பாறையை உடைக்கும் பொழுது குடியிருப்பு வாசிகளும் பெருமளவில் பாதிப்படைவார்கள் எனவும், தெரிவித்து சிட்டா உள்ளிட்ட ஆவணங்களையும் இணைத்தனுப்பியுள்ளார்.

5).மேலும், மேற்படி பொருள் வரப்பெற்றுள்ள சொக்கனூர் ஊராட்சித்தலைவர் அவர்களின் கடிதத்தில், கிணத்துக்கடவு ஊராட்சி ஒன்றியம் சொக்கனூர் ஊராட்சிக்குட்பட்ட முத்துக்கவுண்டனூர் கிராமத்தில், புல எண்.444/1 நெ.காலையில் திருவாளர்.பொள்ளாச்சி கிரேனைட் என்ற நிருவாகத்திற்கு திரு.காளிமுத்துராஜன் மற்றும் அவரது மகன் கிஷோர்குமார் ஆகிய இருவரிடமும் இந்த நிறுவனம் குத்தகை ஒப்பந்தம் பெற்று 10 ஆண்டுகளுக்கு 2.42.0 ஹெக்டேர் பரப்பளவு உள்ள பூமியில் கல்குவாரி மற்றும் 3 ஏக்கர் பரப்பில் கிரசர் யூனிட் அமைக்கவும் குத்தகை உரிமம் பெற தங்களிடம் விண்ணப்பித்துள்ளனர் எனவும், இதற்கு ஆட்சேபணை தெரிவித்த ராஜன், மணிக்குமார், ராமச்சந்திரன்,பாக்கியலட்சுமி, நாராயணசாமி, தேவராஜ், மற்றும் பாலசுப்பிரமணியம் என்பவர்கள் ஊராட்சி மன்றத் தலைவர் என்ற முறையில் தனியருக்கு ஆட்சேபணை மனு அளித்துள்ளதாகவும், இவ்வினம் தொடர்பாக நேரில் சென்று புலத்தணிக்கை மேற்கொண்ட போது, குடியிருப்பு பகுதிகள் மற்றும் தென்னை மரங்களும் பாதிப்பு ஏற்படாத வகையில் தகுந்த இடைவெளிவிட்டு முறையாக விண்ணப்பித்துள்ளனர் எனவும், மேலும் 500 மீட்டருக்கு மேல் உள்ள தடுப்பணை உபயோகமற்ற நிலையில் உள்ளதாலும், இவர்கள் சொந்த விருப்பு வெருப்பின் காரணமாக ஆட்சேபணை தெரிவித்துள்ளனர் எனவும், மேலும் ஊராட்சியில் போதுமான வருமானம் இல்லாதிருப்பதாலும் இந்த நிறுவனத்திற்கு குத்தகை உரிமம் வழங்கும் பட்சத்தில் இவ்வூராட்சிக்கு போதுமான வருமானம் கட்டும் எனவும் தெரிவித்து அறிக்கை சமர்ப்பித்துள்ளார்.

6).மேற்படி பொருள் தொடர்பாக வரப்பெற்றுள்ள சொக்கனூர் கிராம நிர்வாக அலுவலர் அறிக்கையில், சொக்கனூர் கிராமம், பட்டா எண்.1617-இல் உள்ள புல எண்.444/1 நெ.காலையில் 4.605 பு.ஹெக்டேர் பரப்பானது கிராம ஆவணங்களின்படி அய்யாசாமி மகன் திரு.காளிமுத்துராஜன் என்பவருக்கு தானியாக பாத்தியப்பட்டுள்ளது எனவும், மனுதாரர்கள் மேற்கண்ட புல எண்ணில் கல்குவாரி மற்றும் கிரசர் யூனிட் அமைக்க ஆட்சேபணை தெரிவித்துள்ளனர் எனவும், மேற்படி புல எண்ணிலுள்ள பூமிக்கு தெற்கில் அரசு புறம்போக்கு புல எண்.427-இல் வாரியும், மேற்கில் அரசுபுறம்போக்கு புல எண்.626-இல் வாரியும், மேற்கண்ட அரசு புறம்போக்கு புல எண்.427,626 -இல் உள்ள வாரியிலிருந்து 15 மீ இடைவெளிவிட்டு புல எண்.444/1 நெ.காலையில் கல்குவாரி குத்தகை உரிமம் கோரி விண்ணப்பிக்கப்பட்டுள்ளதாகவும், புல எண்.444/1 நெ.காலையில் குத்தகை உரிமம் கோரி விண்ணப்பித்துள்ளது தொடர்பாக ஜனவரி மாதம் முதல் வாரத்திலேயே அ1 அறிவிப்பு செய்யப்பட்டது எனவும், ஆட்சேபணை தெரிவித்துள்ள திரு.ராஜன் த/பெ.ராமச்சந்திரன் என்பவரிடம் புல எண்.444/1

7

நெ.காலையில் கல்குவாரி குத்தகை உரிமத்திற்கு விண்ணப்பித்துள்ளது சம்பந்தமாக நேராகவே தெரிவிக்கப்பட்டுள்ளது எனவும், எனக்கு பிரச்சனை வராத வகையில் ஆட்சேபணை இல்லை எனவும் கூறி அ1 அறிவிப்பில் கையொப்பமிடவில்லை எனவும், அ1-அறிவிப்பு செய்து ஒன்றரை மாதங்கள் சென்ற பின் ஆட்சேபணை செய்து கடிதம் அளித்துள்ளார் எனவும், மனுதாரர்கள் ஆட்சேபணை தெரிவித்துள்ள புல எண்.444/1 -இன் அருகிலுள்ள அரசு புறம்போக்கு வாரிகளில் அதிக மழை பெய்யும் சமயங்களில் மட்டுமே மழைநீரானது விவசாய பூமிகளிலிருந்து வாரியின் வழியாகச் செல்லும் எனவும், மேலும் வாரியில் மழைக்காலங்களில் மட்டுமே நீர் தேங்கும் வாரியில் வருடம் முழுவதும் நீர் செல்லாது எனவும், வாரியின் குறுக்கே அமைக்கப்பட்டுள்ள தடுப்பணை பயனற்ற நிலையிலேயே உள்ளது எனவும், தடுப்பணையை இடித்து அப்புறப்படுத்த வேண்டும் எனவும், கடந்த 13.03.2020- ஆம் நாளன்று சொக்கனூர் ஊராட்சி மன்றத்தில் அங்கீகரிக்கப்பட்டுள்ளது எனவும், ஆதலால் வாரியில் மழைக்காலங்களில் மட்டும் தேங்கும் நீரானது விவசாயப் பயன்பாட்டுக்கு வராது எனவும், வாரியிலிருந்து 15 மீ இடைவெளிவிட்டு கல்குவாரி குத்தகை உரிமத்திற்கு விண்ணப்பித்து உள்ளனர் என்பதால் வாரிக்கு பாதிப்பு ஏற்படாது எனவும், மேலும் ஆட்சேபணை தெரிவித்துள்ள மனுதாரர்கள் மூன்று நபர்கள் ஒரே குடும்பத்தைச் சார்ந்தவர்கள் எனவும், மனுதாரர்கள் சொந்த விருப்பு வெறுப்பின் காரணமாகவே ஆட்சேபணை செய்துள்ளனர் எனவும் தெரிவித்து அறிக்கை சமர்பித்துள்ளார்.

எனவே, இப்பொருண்மையில் பார்வை-1 மற்றும் 2 காணும் ஆட்சேபணை மனுக்களில் தெரிவிக்கப்பட்டுள்ள தடுப்பணையானது மேற்படி நிறுவனத்தினர் குத்தகை உரிமம் கோரும் புலத்திலிருந்து 500 தொலைவிற்கு அப்பால் உள்ளதாக ஊராட்சிமன்றத் தலைவர் கடிதத்தில் தெரிவிக்கப்பட்டுள்ளதாலும், பார்வை -4-இல் காணும் கடிதத்தின்படி வரப்பெற்றுள்ள ஊராட்சிமன்றத் தலைவரின் கடிதத்தின்படியும், பத்தி எண்-6-இல் காணும் கிராம நிர்வாக அலுவரின் அறிக்கையின் அடிப்படையிலும் பார்வை 1 மற்றும் 2 காணும் கடிதங்களின்படி வரப்பெற்றுள்ள ஆட்சேபணை மனுக்களை தள்ளுபடி செய்யலாம் என்பதையும், மேற்படி நிறுவனத்தினர் குத்தகை உரிமம் கோரி புல எண்ணான புல எண்.444/1 நெ.காலைக்கு தெற்கில் அரசு புறம்போக்கு புல எண்.427-இல் வாரிக்கும், மேற்கில் அரசுபுறம்போக்கு புல எண்.626-இல் வாரிக்கும் தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 - இல் வகுத்தளிக்கப்பட்டுள்ள உரிய பாதுகாப்பு இடைவெளிவிடப்பட வேண்டும் என்ற நிபந்தனைகளின் அடிப்படையில் குவாரி குத்தகை உரிமம் வழங்க நடவடிக்கை மேற்கொள்ளலாம் எனப் பரிந்துரை செய்கிறேன்.

இணைப்பு:தொடர்புடைய ஆவணங்கள்

தங்கள் உண்மையுள்ள,

9/3/21

வட்டாட்சியர்,
கிணத்துக்கடவு.

23/03/21

Translated Copy

(8)

From
Tmt.L.Sridevi
Revenue Tahsilda)
Kinathukadavu

To
The District Collector,
District Collectorate,
Coimbatore

R.C.No.252/2021/B1 – dated 23.03.2021

Sir,

Sub : Mines and minerals – to cut and remove ordinary stones and gravel earth mud, Coimbatore District – Kinathukadavu Taluk, Chokkanur Village – S.No.444/1Pt of land, total extent 4.60 5.Hect. of patta land in the extent of 2.42.0 Hect of land alone, M/s.Pollachi Granites Company as to cut and remove ordinary stones and gravel earth and requested for quarry licence applied for – complaint made report submitted – Reg.

Ref : 1. V.Manikumar S/o.R.Velliangiri, Muthu Malai Audavur Koil Thottam – Ballarpathi Post, Petition dated 06.02.2021.

2. Mr.Rajan including 7 person abjection petition dated 18.1.2021, 19.02.2021, 23.02.2021.

3. The District Collector letter in R.C.No.198 /Minerals /2021 dated 16.02.2021, received in this office on 24.02.2021.

4. Chokkanur Panchayat Board president letter dated 23.02.2021.

5. Chokkanur Village administrative officer report dated 26.02.2021.

Coimbatore District, Kinathukadavu Taluk, Chokkanur Village, S.No.441/1 of land out of the total extent of 4.60.5 Hect of land in

(9)

2.42.0 Hect, the M/s.Pollachi Granites Company sought license for cutting and removing of ordinary stones and gravel earth for 10 years and regarding in reference 1 and 2 seem complaint are received and report is called for from the District Collector through the letter 3 cited above, I am submitting my report as bellows:-

2. In the reference 1 cited abjection petition of Mr.Manikumar, at Muthu Goundanoor, Chokkanur Village in S.No.444/1, in the land belonging to one Kalimuthu Rajan, they are trying to cut the rock by blasting and to remove and take away and very near to that rockey area, their residences are situated in all the three sides and in the petitioners, very near by and his house electric connection No.662 is situated in the western side of him residence and the whole of the petitioners lands or planted with coconut trees and all those trees are around that rock alone, and around that rock are situated with deep bore wells and wells and in the western side of that rock, there is stream (in S.No.626) and in that the government have constructed a south side of the rode also, there are steams, (S.No.427) and in the east side are also there are steams, and in S.No.442 also situated with water streams, there are used to irrigate the cultivate area and if that rock is blasted it will affect the checke dam and streams and were are depending on these coconuts above and cultivating, and further in S.No.428 of land there is a Sericulture form belonging to Bakkiyalakshmi and the certificate for that also enclosed and if go 10

feet deep in the rock there is chances for sprink water in side of if they pump out the water, there it will affect the water resources like and our deep bore wells, check dam, streams and wells and the flow of water will be reduced certainly and our coconut trees also face storage of water and dry and due to this we and our future generation will get affected (and at that place up to thai month, the water sprink will be coming out) and Muthumalai Murugen temple is also nearby and informed and requested the officers to inspect the rode directly and requested not to issue permission.

3. In continuation received the objection petition given by Mr.Rajan dated 18.01.2021 stated that recently in their village, one Mr.Kallimuthu Rajan, belonging rock is to blast and cut and remove they are trying and to that rock, nearby, residence houses are situated and long time coconut trees are found nearby and near that rock, the government formed seepage pound to nearby in S.No.626 and in the south side of the rock, there are water streams and since there is a seepage pound, it is very useful to the lands all round for irrigation, and due to that the well also charged with water and both sides are situated with streams and odai, and when blasting operation is done, it will hardly affect the seepage pond and streams (The above streams is in S.No.427) and there are sericulture forms operating already and the public used to go to the temple during day and night for worshipping the temple and in the around lands, the cattle growth is

more and due to that the growth of cattle will also be affected, and there is no protection for that and there are chances for the death of cattle and informed to interfere directly and not to give licence to cut and blast the rock.

4. In contionuation of this Mr.Rajan included 7 persons petition dated 19.02.2021 stated that, at Muthu Goundanoor, Chokkanur Village S.No.444/1 land, M/s.Pollachi Granite, Mr.Kallimuthu Raja and Kisore Kumar, take the land on lease and trying to blast the rocks, cut and take away and to erect and Crusher and all the three side their farm houses, residence are situated and on the south side Manickumar house electric connection No.448 and Ramachandran house electric connection No.662 and in the west side residence electric connection No.389 situated and the lease holders names are known only new and since the land belongs to Kallimuthu Rajan and Kishor Kumar, we have given objection letter twice and we have enclosed the letter copies, and all of our cultivation lands are planted with coconut trees and all are situated around that rock alone, and also the deep bore wells and wells are situated and on the west side of the road, streams are situated and one seepage pond has been constructed and water is store in it and in S.No.626, the Government have constructed check dam and in it also water is stored and all will be affected due to the rock blasting and due to this for about 10,000 coconut trees will be affected around the rock, and we are all

cultivating only depending on these coconut trees, and nearby in S.No.428 there is a Sericulture form belonging to Bakkiyalakshmi is situated and we have enclosed the certificate for that also and if go 10 feet deep in the rode there is chances for sprink water in side of if they pump out the water, there it will affect the water resources like and our deep bore wells, check dam, streams and wells and the flow of water will be reduced certainly and our coconut trees also face storage of water and dry and due to their we and our future generation will get affected (and at that place up to thai month, the water sprink will be coming out and Muthumalai Murugen temple, hutes with in 150 mtr. is also nearby and informed and requested the officers to inspect the rode directly and requested not to issue permission and enclosed include chitta included documents.

5. Further, regarding the above subject, the letter received from the President, Panchayat Board of Chokkanur, stated that at Muthugoundanoor Village in S.No.444/1 road M/s.Pollachi Granite Company, Mr.Kalimuthu Rajan and his son Kishore Kumar obtained lease for 10 years under agreement and in 2.42.0 Hect of land to erect crusher in 3 aces and to do stone quarry, they have appeared before you for license and for this, the objection informed by Rajan, Manickumar, Ramachandran, Bakiyalakshmi, Narayanasamy, Devaraj and Balasubramaniam, in the capacity of Panchayat Board President, the individuals have given objection petition and regarding

(13)

this item, went in person and inspected the site, by not affecting the residence area and coconut trees, they have given sufficient interval and have applied properly and the check dam is beyond 500 mtr is defunct and these persons have expressed their objection by personal like and dislike and the Panchayat is not having sufficient income, and if this company is given license, this village panchayat will be benefited with income and informed and submitted his report.

6. Regarding the above subject, the report received from the village administration office at Chokkanur Village, Patta No.1617, submitted S.No.444/1 extent 4.60.5 Hect. of land, according to documents belongs to this Kalimuthu Rajan, S/o.Ayyasamy Solely, the petitioner, have expressed their objection to errect crushes and to have stone quarry in the above survey Nos. and in the south of the above S.No.land in S.No.427 Government Poramboke there is a streams, and in west of Government promotable land in S.No.626, and after leaving a gap of 15 mtr from the above government S.Nos.427, 626 at S.No.444/1 land the stone quarry license is requested for and applied, and in S.No.444/1 land and regarding the request for lease and applied for, at January first week A1 notice is published and from the objecting person Mr.Rajan, S/o. Ramachandran and regarding the application is stone quarry in S.No.444/1, I was informed in person and he told that there is no objection until he gets issue and not signed in the A1 notice and after the A1 notice of one half months, he

has given his objection letter and the petitioners, objecting S.No.444/1 nearby Government poramboke streams, only during heavy rains, the water will flow into the cultivation land and go through the streams and the water will follow in the streams only during raining seasons and will not flow throughout the year and the check dam in defunct and the check dam is to be demolished and removed and for that resolutions was passed on the last 13.03.2020 by the Chokkanur panchayat Board and hence the water storage in the streams only in the rainly season will not be usual for irrigation and by leaving a gap 15 metr from the streams, application is made for stone quarry and all the three petitions belong to one and the same family and the petitioners have objected with like and unlike of their own.

Hence in the above fact, in the reference 1 and 2 objection petitions, informed check dam, is situated beyond 500 mtr. of the rocky land for which license applied for, is stated by the president, Panchayat board in his letter and in reference 4 cited received letter from the president of panchayat board and on basis of the reference, 6 cited village Administrative Officer report and the objection petition received in reference 1 and 2 can be rejected and the above Company applied for the license of S.No.444/1, in the south of it the Government Poramboke land S.No.427 streams and in the west in S.No.626 streams, by giving sufficient protection space under Tamil

15

Nadu minor mines and mineral Rules 1959 and subject to the conditions, I hereby recommended that the lease license can be granted.

Yours faithfully,
Sd/-

Encl. connected documents

(16)

TAMILNADU POLLUTION CONTROL BOARD

சுதந்திரத் திருநாள் அமுதப் பெருவிழா

Category of the Industry :

RED

CONSENT ORDER NO. 2205145226700 DATED: 16/05/2022.

PROCEEDINGS NO.F.3744CBS/RS/DEE/TNPCB/CBS/W/2022 DATED: 16/05/2022

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. POLLACHI GRANITES [ROUGH-STONE AND GRAVEL QUARRY] , S.F.No. 444/1 (Pt)., SOKKANUR villageKinathukadavu Taluk and Coimbatore District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1. Unit's OCMMS application No. 45226700 for CTO-Direct, Dated: 03.05.2022.
2. IR No: F.3744CBS/RS/AE/CBS/2022 dated 13/05/2022.
3. Minutes of the 243rd DLCCC meeting held on 13.05.2022 (Item No: 243-08).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner,
M/s . POLLACHI GRANITES [ROUGH STONE AND GRAVEL QUARRY]
S.F No.444/1 (Pt).,
SOKKANUR Village,
Kinathukadavu Taluk,
Coimbatore District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 17, 2027

CHANDRASEKARAN Digitally signed by CHANDRASEKARAN Date: 2022.05.16 20:01:54 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE SOUTH

To
The Partner,
M/s.POLLACHI GRANITES [ROUGH STONE AND GRAVEL QUARRY],
No.24/1 Alagappa Layout, Venkatesa Colony, Pollachi,
Pin: 642001

(17)

TAMILNADU POLLUTION CONTROL BOARD

Copy to:

1.The Commissioner, KINATHUKADAVU-Panchayat Union, Kinathukadavu Taluk, Coimbatore District .

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.

3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Coimbatore for favour of kind information.

4. File

TAMILNADU POLLUTION CONTROL BOARD

(18)

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Rough Stone (Quarrying Area 2.42.0 Hectares)	352210	Cu.m/Five Years
2.	Gravel (Quarrying Area 2.42.0 Hectares)	30618	Cu.m/Five Years

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.55	On Industrys own land
Effluent Type : Trade Effluent			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			01				
1.	pH		5.5 to 9				
2.	Temperature	oC	-				
3.	Particle size of Suspended solids	-	-				
4.	Total Suspended Solids	mg/l	30				
5.	Total Dissolved solids (inorganic)	mg/l	-				
6.	Oil & Grease	mg/l	-				
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20				
8.	Chemical Oxygen Demand	mg/l	-				
9.	Chloride (as Cl)	mg/l	-				
10.	Sulphates (as SO4)	mg/l	-				
11.	Total Residual Chlorine	mg/l	-				
12.	Ammonical Nitrogen (as N)	mg/l	-				
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-				
14.	Free Ammonia (as NH3)	mg/l	-				
15.	Arsenic (as As)	mg/l	-				
16.	Mercury (as Hg)	mg/l	-				
17.	Lead (as Pb)	mg/l	-				
18.	Cadmium(as Cd)	mg/l	-				
19.	Hexavalent Chromium (as Cr+6)	mg/l	-				
20.	Total Chromium (as Cr)	mg/l	-				
21.	Copper (as Cu)	mg/l	-				
22.	Zinc (as Zn)	mg/l	-				
23.	Selenium (as Se)	mg/l	-				
24.	Nickel (as Ni)	mg/l	-				
25.	Boron (as B)	mg/l	-				
26.	Percent Sodium	%	-				
27.	Residual Sodium Carbonate	mg/l	-				
28.	Cyanide (as CN)	mg/l	-				
29.	Fluoride (as F)	mg/l	-				
30.	Dissolved Phosphates(as P)	mg/l	-				
31.	Sulphide (as S)	mg/l	-				
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-				
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-				
35.	Radioactive materials b). Beta emitters	micro curie/ml	-				
36.	Fecal Coliform	MPN/100ml	-				

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
   a. Industrial Cooling, Spraying in mine pits or boiler feed.
   b. Domestic purpose.
   c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
    i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
    ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
    iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
    iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
    v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

(21)

TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall comply all the conditions prescribed in the Environmental Clearance issued by the SEIAA, TN, Chennai – 32 vide Letter No. SEIAA-TN / F. No.8865/EC No: 5017 / 2021, Dated: 18.03.2022.
2. The unit shall obtain the Mining Lease Agreement executed by District Collector, Coimbatore before commissioning of the quarry and shall comply all the conditions imposed in the same without any deviation.
3. The unit shall treat and dispose the sewage generated from the unit through Leach Pit arrangement as reported.
4. The unit shall ensure that no trade effluent is generated at any stage of its manufacturing process.
5. The unit's operation/activity for the mining shall not disturb the nearby agricultural land if any at any circumstances.
6. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
7. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing which this order will be withdrawn without any notice and further action will be initiated against the unit as per law.

CHANDRASEKARAN Digitally signed by CHANDRASEKARAN Date: 2022.05.16 20:02:29 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE SOUTH

22

TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
    a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
    b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
    c) Yearly Environmental Statement for the period from 1st April to 31st March in Form –V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

23

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.

21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.

23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

CHANDRASEKARAN Digitally signed by CHANDRASEKARAN Date: 2022.05.16 20:03:10 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE SOUTH

(24)

TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2205245226700 DATED: 16/05/2022.

PROCEEDINGS NO.F.3744CBS/RS/DEE/TNPCB/CBS/A/2022 DATED: 16/05/2022

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT -M/s. POLLACHI GRANITES [ROUGH STONE AND GRAVEL QUARRY] , S.F.No. 444/1 (Pt)., SOKKANUR villageKinathukadavu Taluk and Coimbatore District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1. Unit's OCMMS application No. 45226700 for CTO-Direct, Dated: 03.05.2022.
2. IR No: F.3744CBS/RS/AE/CBS/2022 dated 13/05/2022.
3. Minutes of the 243rd DLCCC meeting held on 13.05.2022 (Item No: 243-08).

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner,
M/s POLLACHI GRANITES [ROUGH STONE AND GRAVEL QUARRY]
S.F No.444/1 (Pt).,
SOKKANUR Village,
Kinathukadavu Taluk,
Coimbatore District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 17, 2027

CHANDRASEKARAN Digitally signed by CHANDRASEKARAN Date: 2022.05.16

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE SOUTH

To
The Partner,
M/s.POLLACHI GRANITES [ROUGH STONE AND GRAVEL QUARRY],
No.24/1, Alagappa Layout, Venkatesa Colony, Pollachi,
Pin: 642001

Copy to:

25

TAMILNADU POLLUTION CONTROL BOARD

1.The Commissioner, KINATHUKADAVU-Panchayat Union, Kinathukadavu Taluk, Coimbatore District .

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.

3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Coimbatore for favour of kind information.

4. File

----

(26)

TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Rough Stone (Quarrying Area 2.42.0 Hectares)	352210	Cu.m/Five Years
2.	Gravel (Quarrying Area 2.42.0 Hectares)	30618	Cu.m/Five Years

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I	Point source emission with stack :			
Stack No.	**Point Emission Source**	**Air pollution Control measures**	**Stack height from Ground Level in m**	**Gaseous Discharge in Nm3/hr**
II	**Fugitive/Noise emission :**			
Sl. No.	**Fugitive or Noise Emission sources**	**Type of emission**	**Control measures**	
1.	Drilling and Blasting Area	Fugitive	Wet Drilling and water Spray for Dust Suppression	
2.	Quarrying area	Fugitive	Water sprinkler system	
3.	Vehicle Movement Path	Fugitive	Water sprinkler system	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks

Annexure enclosed if applicable. :-

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

27

TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO_2)	Annual 24 hours	microgram/m3 microgram/m3	50 80	20 80
2.	Nitrogen Dioxide (NO_2)	Annual 24 hours	microgram/m3 microgram/m3	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m3 microgram/m3	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m3 microgram/m3	40 60	40 60
5.	Ozone (O_3)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m3 microgram/m3	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m3 miligram/m3	02 04	02 04
8.	Ammonia (NH_3)	Annual 24 hours	microgram/m3 microgram/m3	100 400	100 400
9.	Benzene (C_6H_6)	Annual	microgram/m3	5	5
10.	Benzo(O Pyrene (BaP) –particulate phase only	Annual	nanogram/m3	01	01
11.	Arsenic (As)	Annual	nanogram/m3	06	06
12.	Nickel (Ni)	Annual	nanogram/m3	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
ResidentialArea	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.

5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.

6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.

7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

28

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.

9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall comply all the conditions prescribed in the Environmental Clearance issued by the SEIAA, TN, Chennai – 32 vide Letter No. SEIAA-TN / F. No.8865/EC No: 5017 / 2021, Dated: 18.03.2022.
2. The unit shall obtain the Mining Lease Agreement executed by District Collector, Coimbatore before commissioning of the quarry and shall comply all the conditions imposed in the same without any deviation.
3. The unit shall operate and maintain the APC measures in the form of portable water sprinklers effectively and continuously so as to satisfy the NAAQ / Emission standards prescribed by the Board.
4. The unit shall adhere to the ANL standards as prescribed by the Board.
5. The unit shall continue to develop more green belt with trees having thick canopy cover in the unit's premises.
6. The unit's operation/activity for the mining shall not disturb the nearby agricultural land if any at any circumstances.
7. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
8. The unit shall not use 'Use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastics flags irrespective of thickness, within the industry premises as per the G.O. (Ms) No. 84, E&F Department, dated 25.6.2018 as amended. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
9. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing which this order will be withdrawn without any notice and further action will be initiated against the unit as per law.

CHANDRASEKARAN Digitally signed by CHANDRASEKARAN Date: 2022.05.18 20:00:15 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE SOUTH

29

TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

TAMILNADU POLLUTION CONTROL BOARD

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

CHANDRASEKARAN Digitally signed by CHANDRASEKARAN Date: 2022.05.16 20:00:53 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE SOUTH

(31)

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

CHANDRASEKARAN Digitally signed by CHANDRASEKARAN Date: 2022.05.16 20:00:53 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE SOUTH

கோயம்புத்தூர் மாவட்ட புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநர் அவர்களின் செயல்முறை ஆணைகள்

(32)

முன்னிலை: திரு.எஸ்.ரமேஷ்குமார்.M.Sc.,

ந.க.1727/கனிமம்/2020 நாள்: 02.06.2022

பொருள்: கனிமங்களும் குவாரிகளும் - கோயம்புத்தூர் மாவட்டம் - கிணத்துக்கடவு வட்டம் - சொக்கனூர் கிராமம் - புல எண். 444/1(பகுதி)-ல் 2.42.0 ஹெக்டேர் பரப்பளவுள்ள பட்டா பூமியில் சாதாரணகற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க தி/வா.பொள்ளாச்சி கிரானைட்ஸ் என்ற நிறுவனம் விண்ணப்பம் செய்தது - குவாரி குத்தகை உரிமம் வழங்கி உத்திரவிடுவது - தொடர்பாக.

பார்வை:

1. தி/வா.பொள்ளாச்சி கிரானைட்ஸ், 24/1, அழகப்பா லே அவுட், வெங்கடேசா காலனி, பொள்ளாச்சி, கோயம்புத்தூர் மாவட்டம் என்ற நிறுவனத்தின் விண்ணப்பம் நாள் 28.12.2020
2. இவ்வலுவலக கடிதம் இதே எண் நாள். 30.12.2020.
3. சார் ஆட்சியர், பொள்ளாச்சி அவர்களின் கடித ந.க.எண். 3365/2020/அ2 நாள் 15.02.2021.
4. உதவி புவியியலாளர், புவியியல் மற்றும் சுரங்கத்துறை, கோயம்புத்தூர் அவர்களின் தணிக்கை அறிக்கை நாள்: 30.06.2021
5. உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கோயம்புத்தூர் அவர்களின் கடிதம் இதே எண் நாள்: 05.07.2021.
6. தி/வா.பொள்ளாச்சி கிரானைட்ஸ் நிறுவனத்தின் கடித நாள். 12.07.2021
7. இவ்வலுவலக கடிதம் இதே எண் நாள். 13.07.2021
8. உறுப்பினர் செயலர், மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு அதிகார அமைப்பு, சென்னை கடித எண். SEIAA - TN/F.No. 8665/EC.No.5017/2021 நாள்: 18.03.2022.
9. இவ்வலுவலக கடிதம் இதே எண் நாள்: 26.05.2022.
10. தி/வா.பொள்ளாச்சி கிரானைட்ஸ் நிறுவனத்தின் கடித நாள். 26.05.2022.
11. இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, சென்னை கடிதம் எண். 1870/எம்எம்-1/2020 நாள்: 10.08.2020.

<u>உத்தரவு:</u>

கோயம்புத்தூர் மாவட்டம், வெங்கடேசா காலனி, 24/1, அழகப்பா லே அவுட், பொள்ளாச்சி என்ற முகவரியில் இயங்கி வரும் தி/வா.பொள்ளாச்சி கிரானைட்ஸ் என்ற நிறுவனம் கோயம்புத்தூர் மாவட்டம், கிணத்துக்கடவு வட்டம், சொக்கனூர் கிராமம், புல எண்.444/1 (பகுதி)-ல் 2.42.0 ஹெக்டேர் பரப்பளவுள்ள பட்டா பூமியில் சாதாரணகற்கள்

(33)

மற்றும் கிராவல் மண் வெட்டியெடுக்க குவாரி குத்தகை உரிமம் கோரி பார்வை 1-ல் கண்டவாறு உரிய ஆவணங்களுடன் விண்ணப்பித்துள்ளார்.

மேற்படி, மனு தொடர்பாக பார்வை 2-ல் காணும் இவ்வலுவலக கடிதத்தின்படி தணிக்கை மற்றும் விசாரணை செய்து அறிக்கை அனுப்பி வைக்கும்படி சார் ஆட்சியர், பொள்ளாச்சி அவர்களிடம் கோரப்பட்டதன் அடிப்படையில் தணிக்கை செய்து பார்வை 3-ல் கண்ட கடிதத்தில் பின்வருமாறு அறிக்கை அளித்துள்ளார்.

கோயம்புத்தூர் மாவட்டம், கிணத்துக்கடவு வட்டம், சொக்கனூர் கிராமம், பட்டா எண்.1617-ன் உள்ள புல எண்.444/1 நெ. காலையில் 4.60.5 பு.ஹெக்டேர் பரப்பளவுள்ள பூமியானது கிராம ஆவணங்களின் படி திரு.அய்யாசாமி மகன் திரு. காளிமுத்துராஜன் என்பவருக்கு தனியாகப் பாத்தியப்பட்டது எனவும், மேற்படி குவாரி குத்தகை உரிமம் வழங்க கோரிய விண்ணப்பம் தொடர்பாக ஆட்சேபணை ஏதும் உள்ளதா என்பதற்கு ”அ1” அறிவிப்பு கிராம நிர்வாக அலுவலரால் 06.01.2021 அன்று சொக்கனூர் கிராமத்தில் பிரசுரம் செய்யப்பட்டதை தொடர்ந்து மேற்படி நிறுவனத்திற்கு குவாரி குத்தகை உரிமம் வழங்குவது தொடர்பான ஆட்சேபணை ஏதும் இதுநாள் வரையில் வரப்பெறவில்லை எனவும்,

மேற்படி கல்குவாரி குத்தகை உரிமம் கோரும் புல எண். 444/1 நெ. காலையில் ஒரு பகுதி 2.42.0 பு.ஹெக்டேர் பரப்பு பூமிக்கு வடக்கில் சுமார் 330 மீ தொலைவில் புல எண். 450 நெ. காலையில் திரு. காளிமுத்துராஜன் என்பவரின் தோட்டத்துசாளையும், மேற்கில் 200 மீ தொலைவில் புல எண். 627/1-ல் திரு.ராமசந்திரன் என்பவரின் தோட்டத்துச்சாளையும், 230 மீ தொலைவில் புல எண். 628/1 நெ. காலையில் திரு.பாலசுப்பிரமணியம் என்பவரின் தோட்டத்துச்சாளையும், கிழக்கில் 150 மீ தொலைவில் புல எண். 435/1A நெ. காலையில் திரு.மணிகுமார் என்பவரின் தோட்டத்துச்சாளையும், 170 மீ தொலைவில் புல எண். 435/1B நெ. காலையில் திரு.செல்வராஜ் என்பவரின் தோட்டத்துச்சாளையும், தெற்கில் 150 மீ தொலைவில் புல எண். 426/3 நெ. காலையில் திரு.ராமசந்திரன் என்பவரின் தோட்டத்துச்சாளையும், வடமேற்கில் சுமார் 485 மீ தொலைவில் புல எண். 452 நெ. காலையில் சாந்தி என்பவரின் தோட்டத்துச்சாளையும், வடமேற்கில் 400 மீ தொலைவில் புல எண். 450-ல் நடராஜன் என்பவரின் தோட்டத்துச்சாளையும் அமைந்துள்ளது எனவும்,

பிரஸ்தாப புலத்திலிருந்து 300 மீ சுற்றளவில் அங்கீகரிக்கப்பட்ட வீட்டுமனை இடங்கள், குடியிருப்புகள் மற்றும் கிராம நத்தம் ஏதுமில்லை எனவும், பிரஸ்தாப புலத்திலிருந்து 300 மீ சுற்றளவில் மாநில மற்றும் தேசிய நெடுஞ்சாலைகள் எதுமில்லை எனவும், பிரஸ்தாப புலத்தில் தாழ்மின்னழுத்த கம்பங்களிலிருந்து மின்கம்பிகள் செல்கின்றன எனவும், பிரஸ்தாப புலத்திலிருந்து 50 மீ சுற்றளவிற்குள் வாரி செல்கிறது எனவும், 300 மீ சுற்றளவில் கோவில், மசூதி, தேவாலயம் மற்றும் புராதனச் சின்னங்கள்

ஏதுமில்லை எனவும், பிரஸ்தாப புலத்தில் சுமார் 100 இளந்தென்னை, சுமார் 150 பலன் தென்னை மரங்கள் உள்ளன எனவும் தெரிவித்து,

கோயம்புத்தூர் மாவட்டம், கிணத்துக்கடவு வட்டம், சொக்கனூர் கிராமம், புல எண். 444/1 நெ. காலையில் மொத்த பரப்பு 4.60.5 பு.ஹெக்டேர் பரப்புள்ள பட்டா பூமியில் 2.42.0 பு.ஹெக்டேர் பரப்பில் தி/வா.பொள்ளாச்சி கிரானைட்ஸ் நிறுவனத்திற்கு பிரஸ்தாப புலத்தில் செல்லும் தாழ்மின்னழுத்த கம்பிகள் மற்றும் பிரஸ்தாப புலத்திலிருந்து 50 மீ சுற்றளவில் உள்ள வாரி புறம்போக்கிற்கு உரிய பாதுகாப்பு இடைவெளி விடப்படவேண்டும் என்ற நிபந்தனையுடன் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க குவாரி குத்தகை உரிமம் வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

பார்வை 4-ல் காணும் உதவி புவியியலாளர், புவியியல் மற்றும் சுரங்கத்துறை, கோயம்புத்தூர் தணிக்கை செய்து பின்வருமாறு அறிக்கை அளித்துள்ளார்.

அனுமதி கோரும் புல எண்.444/1 ஆனது பட்டா எண். 1617-ன் படி திரு.அய்யாசாமி என்பவரின் மகன் திரு. காளிமுத்துராஜன் என்பவரின் பெயரில் தனிப்பட்டாவாக கிராம கணக்கில் தாக்கலாகியுள்ளது எனவும், மேற்படி காலையில் உதவி இயக்குநரால் அனுமதி வழங்கும் நாளிலிருந்து பத்து ஆண்டுகளுக்கு தி/வா.பொள்ளாச்சி கிரானைட்ஸ் என்ற நிறுவனம் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க பட்டாதாரரான திரு.காளிமுத்துராஜன் என்பவர் சம்மத கடிதம் அளித்துள்ளார் எனவும், எனவே மேற்படி பூமியில் மனுதாரர் குவாரி குத்தகை உரிமம் பெற தகுதியுடையவர் ஆவார் எனவும்,

அனுமதி கோரும் புலமானது குத்தகை உரிமம் வழங்கப்படாத புதிய இனம் ஆகும் எனவும், மேற்படி பகுதியின் மேற்பரப்பில் பாறை படிவுகள் காணப்படுகின்றன எனவும், மேலும் 2 மீட்டர் வரை மண் மற்றும் சிதைந்த பாறைகளும், அதற்குகீழ் மெருகேற்ற இயலாத சார்னகைட் வகையைச் சார்ந்த சாதாரண வகை பாறைகள் காணப்படுகிறது எனவும், இப்பாறைகளிலிருந்து ஜல்லி, சக்கை, கட்டுக்கல் போன்ற கற்கள் உற்பத்தி செய்து கட்டிடம் மற்றும் சாலை பணிகளுக்கு பயன்படுத்தலாம் எனவும், அனுமதி கோரும் புலத்திற்குள் மின்னழுத்த கம்பிபாதை செல்கிறது எனவும், மேலும் அனுமதி கோரும் புலத்தின் வடக்கு பகுதியில் பட்டாதாரருடைய மாட்டுச்சாளை ஒன்று அமைந்துள்ளது எனவும், மேற்படி அனுமதி கோரும் புலத்தில் அமைந்துள்ள மாட்டுச்சாளை மற்றும் மின்னழுத்த கம்பிபாதையை பட்டாதாரர் குத்தகை உரிமம் பெறுவதற்கு முன்னர் மாற்றி அமைத்துக்கொள்வதாக உறுதி மொழி அளித்துள்ளார் எனவும், அனுமதி கோரும் புலத்தின் தெற்கு மற்றும் மேற்கு பகுதியில் வாரி புறம்போக்கு செல்கிறது எனவும், அனுமதி கோரும் புலத்தின் வடக்கு பகுதியில் உள்ள புல எண். 445 ஆனது அரசு புறம்போக்கு நிலம் ஆகும் எனவும், மேற்படி வாரி மற்றும் அரசு

புறம்போக்கு நிலங்களுக்கு உரிய பாதுகாப்பு இடைவெளி விட்டு குவாரிப்பணி மேற்கொள்ள வேண்டும் எனவும், இதனை தவிர அனுமதி கோரும் புலங்களை சுற்றி 50 மீட்டர் சுற்றளவில் வேறு நிலையான அமைப்புகள் எதுவுமில்லை எனவும் தெரிவித்து,

கோயம்புத்தூர் மாவட்டம், வெங்கடேசா காலனி, 24/1, அழகப்பா லே அவுட், பொள்ளாச்சி என்ற முகவரியில் இயங்கி வரும் தி/வா.பொள்ளாச்சி கிரானைட்ஸ் என்ற நிறுவனத்திற்கு கோயம்புத்தூர் மாவட்டம், கிணத்துக்கடவு வட்டம், சொக்கனூர் கிராமம், புல எண்.444/1 (பகுதி)-ல் 2.42.0 ஹெக்டெர் பரப்பளவுள்ள பட்டா பூமியில் 1959-ஆம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் விதி 19(1) மற்றும் 20-ன் படி 5 (ஐந்து) ஆண்டுகளுக்கு சாதாரணகற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க 1959 தமிழ்நாடு சிறுகனிம சலுகை விதிகள் விதி 41 மற்றும் 42-ன் படி சுரங்கத்திட்டம் மற்றும் மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு அதிகார அமைப்பின் அனுமதியினை பெற்று சமர்ப்பித்த பின்னர் குத்தகை உரிமம் வழங்கலாம் என சில நிபந்தனைகளுடன் அறிக்கை அளித்துள்ளார்.

மேற்படி சார் ஆட்சியர், பொள்ளாச்சி மற்றும் உதவி புவியியலாளர், புவியியல் மற்றும் சுரங்கத்துறை, கோயம்புத்தூர் ஆகியோரின் பரிந்துரைகளின் அடிப்படையில் கோயம்புத்தூர் மாவட்டம், வெங்கடேசா காலனி, 24/1, அழகப்பா லே அவுட், பொள்ளாச்சி என்ற முகவரியில் இயங்கி வரும் தி/வா.பொள்ளாச்சி கிரானைட்ஸ் என்ற நிறுவனத்திற்கு கோயம்புத்தூர் மாவட்டம், கிணத்துக்கடவு வட்டம், சொக்கனூர் கிராமம், புல எண்.444/1 (பகுதி)-ல் 2.42.0 ஹெக்டேர் பரப்பளவுள்ள பட்டா பூமியில் 1959-ஆம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகளில் விதி 19(1) மற்றும் 20-ன் படி குத்தகை ஒப்பந்த பத்திரம் நிறைவேற்றும் நாளிலிருந்து 5 (ஐந்து) ஆண்டுகளுக்கு சாதாரணகற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க சில நிபந்தனைகளுடன் சுரங்கத் திட்டம் மற்றும் மாநில சுற்றுப்புற சூழல் தடையின்மை சான்று சமர்ப்பிக்குமாறு பார்வை 5-ல் கண்ட கடிதத்தில் அறிவுறுத்தப்பட்டது.

பார்வை 6-ல் மனுதாரரால் சுரங்க திட்டம் சமர்ப்பிக்கப்பட்டதன் பேரில் பார்வை 7-ல் காணும் இவ்வலுவலக கடிதத்தின் படி சுரங்க திட்டம் ஒப்புதல் செய்து வழங்கப்பட்டுள்ளது.

பார்வை 8-ல் மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணைய உறுப்பினர்/ செயலர் அவர்களால் மேற்படி புலத்தில் சாதாரணகல் மற்றும் கிராவல் குத்தகை உரிமம் வழங்குவதற்கு தடையின்மை சான்று பெற்றதற்கான செய்தியை உள்ளூர் தினசரி பத்திரிக்கையில் வெளியிடப்படவேண்டும் என்றும் மற்றும் இதர நிபந்தனைகளின் அடிப்படையில் சான்று வழங்கப்பட்டுள்ளது.

பார்வை 9-ல் கண்ட இவ்வலுவலக கடிதத்தில் ரூ.10,000/-க்கு காப்புத்தொகை, பரப்பு வரி ரூ.2000/-, முத்திரைத்தாள் ரூ. 2,18,500/- மற்றும் வரைவு குத்தகை ஒப்பந்த பத்திரம் தயார் செய்து சமர்ப்பிக்குமாறு அறிவுறுத்தப்பட்டது.

பார்வை 10-ல் மனுதாரர் மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகளின்படி தடையின்மை சான்று பெற்றதற்கான செய்தியினை 2 உள்ளூர் தினசரி பத்திரிக்கையில் வெளியிடப்பட்ட அறிவிப்பு, ஊராட்சி மன்ற தலைவர் மற்றும் வட்டார வளர்ச்சி அலுவலரிடம் பெறப்பட்ட ஒப்புகை கடிதம், தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரிய செயல்முறை ஆணை, குத்தகை உரிம காப்புத் தொகை ரூ.10,000/- செலுத்தியதற்கான அசல் சலான் எண்.006925 நாள்: 26.05.2022, ஐந்து வருடங்களுக்கான பரப்பு வரி ரூ.2000/- செலுத்தியதற்கான அசல் சலான் எண். 006860 நாள். 26.05.2022 ஆகியவைகளை இணைத்தும், மொத்த முத்திரைத்தாள் மதிப்பான ரூ.2,19,000/-ல் ரூ.2,09,000/-க்கு 28.05.2022 அன்று செலுத்திய முத்திரை கட்டண ரசீது நகல் மற்றும் மீதமுள்ள ரூ.10,000/-க்கு முத்திரைத்தாள் மற்றும் வரைவு குத்தகை ஒப்பந்த பத்திரம் (Appendix-V) தயார் செய்தும் சமர்ப்பித்துள்ளார்.

பார்வை 11-ல் கண்ட இயக்குநர் புவியியல் மற்றும் சுரங்கத்துறை, சென்னை அவர்களின் 10.08.2020 நாளிட்ட கடிதத்துடன் இணைத்து வரப்பெற்ற அரசாணை எண். 169 தொழில் (எம்.எம்.சி.1) துறை நாள்: 04.08.2020-ன் படி பட்டா புலங்களில் சிறுகனிம உரிமம் வழங்கும் நேர்வுகளில் நடவடிக்கை எடுக்க தமிழ்நாடு சிறுகனிம சலுகை விதிகள், 1959-ன் விதி 19-ல் மாவட்ட ஆட்சியருக்கு வழங்கப்பட்ட அதிகாரம் தற்போது சம்பந்தப்பட்ட உதவி / துணை இயக்குநர்களுக்கு மாற்றி வழங்கி உத்தரவிடப்பட்டுள்ளது. அதன் அடிப்படையில் குவாரி குத்தகை உரிமம் வழங்கும் அதிகாரம் நாளது தேதியில் உதவி இயக்குநருக்கு உள்ளது.

எனவே, சார் ஆட்சியர், பொள்ளாச்சி மற்றும் உதவி புவியியலாளர், புவியியல் மற்றும் சுரங்கத்துறை, கோயம்புத்தூர் ஆகியோரது பரிந்துரையின் பேரிலும், மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தால் சான்று வழங்கப்பட்டதன் பேரிலும், தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரிய கோயம்புத்தூர் தெற்கு மாவட்ட சுற்றுச்சூழல் பொறியாளர் அவர்களின் அனுமதியின் பேரிலும், கோயம்புத்தூர் மாவட்டம், வெங்கடேசா காலனி, 24/1, அழகப்பா லே அவுட், பொள்ளாச்சி என்ற முகவரியில் இயங்கி வரும் தி/வா.பொள்ளாச்சி கிரானைட்ஸ் என்ற நிறுவனத்திற்கு கோயம்புத்தூர் மாவட்டம், கிணத்துக்கடவு வட்டம், சொக்கனூர் கிராமம், புல எண்.444/1 (பகுதி)-ல் 2.42.0 ஹெக்டேர் பரப்பளவுள்ள பட்டா பூமியில் 1959-ஆம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகளில் விதி 19(1) மற்றும் 33-ன் படி 02.06.2022 முதல் 01.06.2027 வரை ஐந்து (5) ஆண்டுகளுக்கு சாதாரண கல் மற்றும் கிராவல் மண் வெட்டியெடுக்க மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு அமைப்பு விதித்துள்ள

37

நிபந்தனைகளுடன் மாசுக்கட்டுப்பாட்டு வாரிய நிபந்தனைகள், கீழ்கண்ட நிபந்தனைகள் மற்றும் இணைப்பில் கண்ட நிபந்தனைகளுக்குட்பட்டு குவாரி குத்தகை உரிமம் வழங்கி உத்திரவிடப்படுகிறது.

நிபந்தனைகள்

1. அருகிலுள்ள பட்டா நிலங்களுக்கும் மற்றும் பொது மக்களுக்கும், எவ்வித இடையூரும் இன்றி சாதாரண கல் மற்றும் கிராவல் குவாரி மேற்கொள்ள வேண்டும்.
2. அருகில் உள்ள பட்டா நிலத்திற்கு 7.5 மீட்டர் மற்றும் வடக்கு பகுதியில் உள்ள அரசு புறம்போக்கு நிலத்திற்கு 10 மீட்டரும் பாதுகாப்பு இடைவெளி விட்டு குவாரிப்பணி மேற்கொள்ள வேண்டும்.
3. அனுமதி கோரும் புலத்தின் தெற்கு மற்றும் மேற்கு பகுதியில் செல்லும் வாரிக்கு 10 மீ பாதுகாப்பு இடைவெளி அளித்து குவாரிப்பணி புரிய வேண்டும்.
4. அனுமதி கோரும் புலத்தினை அரசு அங்கீகாரம் பெற்ற நிறுவனத்தினரால் DGPS (Differential Global Positioning System)-ன் படி ஆய்வு செய்யப்பட்டு ஒவ்வொரு எல்லைத் தூண்களும் நடப்படவேண்டும்.
5. மெருகேற்றக்கூடிய கிரானைட் கற்கள் வெட்டியெடுக்க கூடாது.
6. குழந்தை தொழிலாளர்களை வேலைக்கு அமர்த்தல் கூடாது.

இணைப்பு : நிபந்தனைகள்

26/2

உதவி இயக்குநர்,
புவியியல் மற்றும் சுரங்கத்துறை,
கோயம்புத்தூர்.

பெறுதல்:
தி/வா.பொள்ளாச்சி கிரானைட்ஸ்,
24/1, அழகப்பா லே அவுட்,
வெங்கடேசா காலனி,
பொள்ளாச்சி,
கோயம்புத்தூர் மாவட்டம்.

நகல் : 1. சார் ஆட்சியர், பொள்ளாச்சி.
2. வட்டாட்சியர், கிணத்துக்கடவு.
3. கிராம நிர்வாக அலுவலர், சொக்கனூர்.

இணைப்பு:

நிபந்தனைகள்

1. குத்தகைதாரர் குவாரியில் உற்பத்தி செய்யப்படும் உடைகல், ஜல்லி, மற்றும் கிராவல் ஆகியவற்றிற்கான சீனியரேஜ் கட்டணம் ஆகியவற்றை, கனிமங்களை வெளியேற்றும் முன்பு, உதவி இயக்குநர் அலுவலகம், புவியியல் மற்றும் சுரங்கத்துறை, கோயம்புத்தூரில் செலுத்தி நடைச்சீட்டு மற்றும் இசைவாணைச்சீட்டு பெற்று கனிமங்கள் எடுத்து செல்ல வேண்டும். குவாரியிலிருந்து எடுத்துச் செல்லும் ஒவ்வொரு லோடு கிராவல், உடைகல் மற்றும் ஜல்லிக்கும் உரிய சீனியரேஜ் கட்டணம் தமிழ்நாடு சிறுவகை கனிம சலுகை விதிகள் எண் அட்டவணை II ன்படி தவறாது செலுத்த வேண்டும்.
2. குத்தகை பத்திரம் குறிப்பிட்டுள்ள காலக்கெடுவிற்குள் பதிவு செய்து தரப்பட வேண்டும்.
3. குத்தகை ஒப்பநதப்பத்திரம் நிறைவேற்றப்படாமல் கல் / கிராவல் குவாரி செய்தால் அது சட்ட விரோதமான குவாரிப்பணி என்று கருதப்படும்.
4. குத்தகைதாரர் தன் சொந்த செலவில் குவாரியின் எல்லைகளைத் தெளிவாக தெரியும்படியாக கல் ஊன்றி அடையாளமிட்டு வைத்தபின் குவாரி செய்ய வேண்டும். எல்லைக் கற்களை குத்தகை காலம் முழுமைக்கும் நன்கு பராமரிக்க வேண்டும்.
5. வண்டிப்பாதை மற்றும் நடைபாதைகளில் இருந்து 10 மீட்டர் தூரம் தள்ளி குவாரி செய்ய வேண்டும். ரோடுகள், புகைவண்டிப்பாதை, பொதுப்பணித்துறை, வாய்க்கால், பொது மக்கள் உபயோகத்திற்கான பகுதிகள், மின்சாரம் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் பழங்கால சின்னங்கள் உள்ள பகுதிகள் ஆகியவற்றில் இருந்து 50 மீட்டர் பாதுகாப்பு தூரம் விட்டு குவாரி செய்ய வேண்டும்.
6. குத்தகைக்கு விடப்பட்டுள்ள விஸ்தீரணத்தில் மட்டுமே குத்தகைதாரர் குவாரி செய்ய வேண்டும். அதற்கான கூடுதலான விஸ்தீரணத்தில் குவாரி செய்வது தெரியவந்தால் அபராத நடவடிக்கை மேற்கொள்வதுடன் குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
7. குத்தகைதாரர் குவாரியில் இருந்து எடுத்துச் செல்லும் கனிமத்திற்கான உரிமக் கட்டணம் செலுத்தி தமிழ்நாடு சிறுவகைக் கனிம சலுகை விதிகள் 1959ல் உள்ள அட்டவணை XII ல் கண்ட படிவத்தில் இசைவாணைச் சீட்டையும் அட்டவணை XIIIல் கண்ட படிவத்தில் நடைச்சீட்டையும், கோயம்புத்தூர் புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநர் அலுவலகத்தில் பெற்று சிறுவகைக் கனிமம் அனுப்பும் வாகனத்துடன் அனுப்புகைச் சீட்டை அனுப்ப வேண்டும். இவ்வனுப்புகைச் சீட்டை இரு பிரதிகளில் அச்சிட்டு வரிசையாக எண்ணிக்கையிட்டு குத்தகைதாரர் உத்தேசமாக எடுக்க இருக்கும் லோடுகளுக்கு 1 லோடு ஒன்றுக்கு ஒரு சீட்டு வீதம் கணக்கிட்டு பிரதி மாதமும் உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கோயம்புத்தூர் அல்லது அரசு நிர்ணயிக்கும் அலுவலர் அவர்களிடமிருந்து முத்திரையும் கையொப்பமும் பெற்ற பின் பயன்படுத்த வேண்டும்.
8. குத்தகைதாரர் அனுப்புகைச் சீட்டை குத்தகைக்கு வழங்கப்பட்ட குவாரியில் இருந்து தான் வாகனங்களுக்கு கொடுத்து அனுப்ப வேண்டும். அனுப்புகைச் சீட்டை வேறு இடங்களில் இருந்தோ அல்லது வேறு குவாரியில் இருந்தோ கொடுத்து அனுப்பினால் குத்தகை ரத்து செய்யப்பட்டு அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.
9. குத்தகைதாரர் ஒவ்வொரு நாளும் குவாரியில் இருந்து எவ்வளவு சிறுகனிமங்கள் எடுக்கப்பட்டது என்பதையும் எந்த அளவு கனிமங்கள் லாரி/வண்டி மூலம் வெளியே அனுப்பப்பட்டது என்ற விபரத்தையும் காட்டும் பதிவேட்டினைப் பராமரித்து வரவேண்டும்.
10. புவியியல் மற்றும் சுரங்கத்துறை அலுவலர்கள் அல்லது வருவாய்த் துறை அலுவலர்கள் முதலானோர் தணிக்கை செய்யும் போது உரிய கணக்குகள் மற்றும் அனுப்புகைச் சீட்டு முதலானவைகளைக் குத்தகைதாரர் அவர்களுக்கு காண்பிக்க வேண்டும்.

39

11. குத்தகை வழங்கப்பட்ட பகுதியில் பாறையில் குண்டுக்கல், கல், வேலிக்கற்கள் மற்றும் கிராவல் போன்ற சிறுகனிமங்கள் உடைத்தெடுக்க மட்டுமே அனுமதியுண்டு. வெளிநாடுகளுக்கு ஏற்றுமதியாகும் மெருகூட்டும் கனவடிவ கற்கள் வெட்டி எடுக்கக் கூடாது.

12. ஒவ்வொரு முறை நடைச்சீட்டுக்கள் வாங்க வரும்போது குவாரியில் உற்பத்தி மற்றும் வெளியேற்றப்பட்ட கற்கள் / கிராவல் குறித்து பதிவேடு மற்றும் உபயோகப்படுத்தப்பட்ட நடைச்சீட்டு அடிக்கட்டைகளை அலுவலத்தில் தணிக்கைக்கு ஆஜர் செய்ய வேண்டும்.

13. இந்திய வெடிமருந்து சட்ட விதிகளுக்கு கட்டுப்பட்டே குவாரியில் வெடி மருந்துகள் உபயோகப்படுத்த வேண்டும்.

14. குத்தகைதாரர் குவாரியின் அருகே குத்தகைதாரர் பெயர், கிராமத்தில் பெயர், வட்டத்தின் பெயர், புல எண், பரப்பு குத்தகை ஆணை எண். குத்தகை காலம், கனிமத்தின் பெயர், போன்ற விபரங்கள் குறிக்கப்பட்ட தகவல் பலகையை தமது சொந்த செலவில் வைத்து நன்கு பராமரிக்க வேண்டும்.

15. குத்தகை நிபந்தனை மீறப்பட்டால் குத்தகை இரத்து செய்யவோ, செய்யப்பட்ட தவறுதலுக்கு அபராத நடவடிக்கை எடுத்து தண்டம் விதிக்கவோ அல்லது கிரிமினல் வழக்குத் தொடுக்க மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகை ரத்து செய்யப்பட்டால் குத்தகை தொகை காப்புத் தொகை உட்பட அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.

16. குத்தகைதாரர் தமிழ்நாடு சிறுவகைக்கனிம சலுகை விதிகள் 1959ல் கண்டுள்ள விதிகளுக்கும் மற்றும் அரசு அவ்வப்போது அறிவிக்கும் சட்டதிட்டங்களுக்கும் உட்பட்டு குவாரிப்பணிகள் செய்ய வேண்டும்.

17. குவாரி குத்தகை எக்காரணத்தை முன்னிட்டும் மீண்டும் புதுப்பிக்கவோ அல்லது கால நீட்டிப்போ செய்து தரப்பட மாட்டாது.

18. அனுமதி அளிக்கப்பட்டுள்ள பட்டா நிலங்களுக்கு அருகில் உள்ள அரசு புறம்போக்கு நிலங்களில் கல் உடைக்கவோ, ஆக்கிரமிப்போ செய்யக்கூடாது.

19. குழந்தை தொழிலாளர்கள் எவரையும் வேலைக்கு அமர்த்துதல் கூடாது.

உதவி இயக்குநர்,
புவியியல் மற்றும் சுரங்கத்துறை,
கோயம்புத்தூர்.

Translated Copy

(40)

Proceedings of the Assistant Director of Geology and mining department of Coimbatore District.

President : Mr.S.Ramesh Kumar, M.Sc.,

R.C.No.1727/Mining/2020 Dated 02.06.2022

Sub : Mining and quarries – Coimbatore District – Kinathakadavu Taluk – Chokkanur Village, S.No.444/1 pt. 2.42.0 Hect. of land of patta land as to cut and take ordinary stones and gravell earth, M/s.Pollachi Granite, company applied for and issuing quarry lease license and order passed – Reg.

Ref :1. M/s.Pollachi Granites, 24/1, Alagappa Layout Venkatesa colony, Pollachy, Coimbatore District application dated 28.12.2020.

2. This office, the same number letter dated 30.12.2020.

3. The Sub-Collector, Pollachi letter R.C.No.3365/2020/A2 dated 15.02.2021.

4. The Assistant Director of Geology and mining department Coimbatore inspection dated 30.06.2021.

5. The Assistant Director of Geology and mining department letter the same under dated 05.07.2021.

6. M/s. Pollachi granite company letter dated 12.07.2021.

7. This office the same numbered letter dated 13.07.2021.

8. Member secretary state environment affecting assessing authority – SEIAA-TN/F.No.8665/E.C.No.5017/2021, dated 18.03.2022.

41

9. This Office letter same number dated 26.05.2022.

10. M/s.Pollachi granites company letter dated 26.05.2022.

11. Director of Geology and mining department letter No.1870/MM-1/2020 dated 10.8.2020.

Order :

M/s.Pollachi Granites Company functioning at No.24/1, Alagappa Layout, Venkatesa Colony, Pollachi, Coimbatore District, have applied for lease license to cut and take ordinary stones and gravel earth from S.No.444/1, east 2.42.0 Hect of land at Chokkanur Village, Kinathukadavu, Coimbatore District, in reference 1 cited above.

Regarding the above applications, in reference 2 cited this office letter, requested the sub –collector, Pollachi to inspect the site and send report and on that basis, it was inspected and the following report is sent in reference 3 above as bellow :-

Coimbatore District, Kinathakadavu Taluk, Chokkanur, Patta No.1617 comprised in S.No.444/1, land of total extent 4.60.5 Hec. Land, according to the documents belongs to Mr.Kallimuthu Rajan absolutely and regarding the lease license issue application, is there any objection, A1 notice was served by the Village Administrative Office On 06.01.2021 published at

Chokkanur Village and regarding issue of lease license to the above company no objection is received till date and ;

From the subject land, at 300 mtr., circumference there is no housing sites, residence, all Village natham and from the subject land at 300 mtrs circumference, there is no any National High Ways and in the subject land law tension electric wire is passing and within 50 mtrs., circumference streams are going and within 300 there is no temple, mosque, church and ancient monuments and in the subject land 100 young coconut trees and about 150 yielding coconut trees are exiting and informed and ;

Coimbatore District, Kinathukadavu Taluk, Chokkanur S.No.444/1, land and total extent 4.60.5 hect and out of that in 2.42.0 hect of land, for the M/s.Pollachi Granites Company, in the subject land passing low tension electric wires and for that subject land 50 mtr circumference for the vari poramboke should leave a safety interval and with the condition recommended that lease licence can be issued to cut and take out ordinary stones and gravel earth.

In reference 4 cited Assistant Geologist the geology and mining department, Coimbatore has inspector of place and the following report is submitted. The license sought S.No.444/1 in

patta No.16/7 is filed in the Village accounts in the name of Mr.Kallimuthu Rajan, son of Mr.Ayyasamy as a single patta and from the date of the Assistant Director issuing license, for ten years, as a cut and take ordinary stones, grain consent to M/s.Pollachi Granite Company and hence the applicant is qualified for receiving quarry license and ;

The license sought place is a new place where license is not so far grated and in that area, in the surface the rocky sediments are seem, and upto 2 me are found earth and decayed rocks and below that are found charnagite clarification ordinary stones which cannot be polished, as ordinary rocks and out of this rocks can be produced stone mattel (jelly) construction stones, chakkai stones and can be used for building and road works and in the license sought land, the low tension electric wire is passing and in the permission sought land in the north area, the patta holder cow shed is situated, and the low tension electric lines and cow shed, the license applicant promised to change and assured by the license applicant and in the south and west portion of the license and sought land, there is vari poramboke and in the north side situated license sought S.No.445 is government poramboke land and the above stream and for the government poramboke lands, sufficient interval must be given and quarry works are to be

started and apart from these all, around the license sought place upto 50 mtr circumference, there is no statics forms of any and informed, and

For M/s.Pollachi Granite Company functioning at No.24/1, Alagappa Layout, Venkatesa Colony, Pollachi, Coimbatore District, at Coimbatore District, Kinathukdavu Taluk, Chokkanur Village S.No.444/1 Pt., extent 2.42.0. Hect of patta land, for 5 years to cut and take ordinary stones U/s. 19(1) and 20 of Tamil Nadu Minor Minerals concessions Rules 1959, and under rule 41 and 42 of mining scheme and state environmental assessment authority is obtain the permission and after submitting the above report, with some conditions, the lease license can be issued, is reported by him.

On the basis of the above sub - collector, Pollachi and Assistant geologist of geology and mining department recommendations for M/s.Pollachi Granites Company functioning at No.24/1, Alagappa Layout, Venkatesa Colony, Coimbatore District at Coimbatore District, Kinathakadavu Taluk, Chokkanur Village is S.No.444/1 Pt. extent 2.42.0 hect of patta land under rule 19(1) and 20 of Tamil Nadu minor mineral concession rules from the date of execution of agreement for five (5) years to cut and take ordinary stones and gravel earth with some conditions, instructed in the letter in

45

reference 5 cited to submit no objection certificate of environmental department.

As in reference 6 above on the basis of mining scheme is submitted, in reference 7 cited this office letter the mining scheme is sanctioned.

By the member secretary if environmental assessment commissioner in reference 8 cited, for issuing mining lease for ordinary stone and gravel earth, the news of obtaining no objection certificate is to be delivered in the local news paper and with other conditions, the certificate is issued.

This office letter cited in reference 9 above, the security deposit for Rs.10,000/- area tax Rs.2000/- stamp paper for Rs.2,18,500/- and also asked to submit draft lease agreement.

In reference 10 above, under the conditions of state environment assessment authority, for obtaining no objection certificate, the notice given in two local dailes and the consent letter obtained from the village president and block development officer, the proceedings order of the Tamil Nadu Pollution Control Board, the lease license security depart of Rs.10,000/- paid original challan No.006925 dated 26.05.2022 and five years extent tax Rs.2000/- paid original challan No.006860 dated 26.05.2022 are enclosed and for stamp paper

valuation Rs.2,19,000/- and out of this Rs.209,000/- paid on 28.05.2022 stamp fee receipt and for the balance Rs.10,000/- stamp paper and draft lease agreement deed (Appendix-V) are prepared and submitted.

In reference 11 cited, Director of Geology and mining department letter dated 10.08.2020 annexed and came G.O.No.169 Industries (MMC-1) dated 04.08.2020, in the events of issuing license is under rule 19 of Act 1959 is now transferred and vested with Deputy Director and on that basis the power of issuing lease license is vested with Assistant Director on this date.

Hence on the basis of recommendation of sub collector Pollachi and Assistant Geologist of Geology and mining department and other basis of certificate issued by the Tamil Nadu State Environmental Assistant Authority and with the permission, issued by the environmental Engineer of Tamil Nadu Pollution Control Board, Coimbatore South District, for M/s.Pollachi Granite Company functioning at No.24/1, Alagappa Layout, Venkatesa Colony, Pollachi, Coimbatore District, at Coimbatore District, Kinathukadavu Taluk, Chokkanur Village in S.No.444/1Pt. extent 2.42.0 Hect of Patta land under rule 19(1) and 33 of Tamil Nadu minor mineral concession rules, from 02.06.2022 to 01.06.2027 for a period of

five years (5) inorder to cut and take ordinary stone and gravels earth subject to the conditions laid down by state environmental assessment authority and with pollution control board condition and further subject to the condition annexed to, it is hereby ordered by issuing the quarry lease license.

Conditions :

1. For the nearby patta lands and public, there should not be any hindrance and quarry of ordinary stone and gravel are to be taken up.

2. To quarry work is to be carried out after leaving an interval of 7.50 to the nearby patta lands and 10.00 mtr for the north side government poramboke land.

3. The quarry work is to be carried out after leaving an interval of 10.00 mtr. Protection interval for the streams going in the western side of subject land.

4. The license sought land is to be planed with boundary pillars by the Government Approved DGPS (Differential Global Partionwing).

5. No polishing granite to be cut and taken.

6. No child labour is to be engaged as labour.

Encl : Conditions

Sd/-
Assistant Director
Geology and mining
Department,
Coimbatore.

To
M/s.Pollachi Granites,
24/1, Alagappa Layout
Venkatesa colony, Pollachy,
Coimbatore District.

Copy to

1. Sub – Collector, Pollachi,
2. Tahsildar, Kinathakadavu
3. Village Administrative Officer, Chokkanur,

ANNEXURE

Conditions

1. The license holder should pay the senaorage charge for the production of stones, jelly and gravels are all to be paid before the minerals are taken out to the Assistant Director of Geology and mining department, Coimbatore and obtain trip sheet and consent chit and to take the minerals out side for each load of gravels, stone and jelly, the suitable severage charges are to be paid under Annexure 11 of Tamil Nadu minor minerals concession rules without fail.

2. The lease agreement should be registered and given with in the stipulated time.

3. Without executing the lease agreement, if quarrying done, it will be considered as illegal quarrying,
4. The license holder at is own cost plant the boundary stones, with clear visibility and start quarrying the boundary stones are to be maintain is good condition thought out the lease period.
5. The quarrying is to be done at a distance of 10 mtr. away from the cartrck take, from the roads, railway, public works department camal, the public usage area, the electricity and telephone lines and worshiping places and ancient monuments, lease 50 mtr. protection area and do quarrying work.
6. Only in the extent of lease, the lease holder is to do quarrying works, if found that the quarrying is done is more area, penal action will be taken and the license will be cancelled.
7. The lease holder is to pray to the license fee for the minerals taken out from the quarry and under Annexure XII form the Tamil Nadu Minor Minerals and get the consent chit and trip, shit from the Assistant Director of Geology and minor mineral and send with the vehicle after enclosing all clients. This invoice is to be printed is duplicates and serial numbered and for the approximate loads to be taken by the lease holder at the rate of the chit per load, calculate and in each month, from the officer appointed by geological and mining department obtain signature and seal and then use the chit.

8. The lease holder is to send the delivery challan only from the quarry. If the delivery challan is given in some other place or in some other quarry, that the license will be cancelled and the amount will be forefited by the government.

9. The lease holder is to maintain the register showing how much is the minor mineral taken and how much is send through lorry, all the details.

10. The lease holder is to show the suitable accounts delivery challan etc when inspected by the revenue department officer or by geological and mining department officers.

11. In the lease out area, it is only permitted to out and take boulders, stone, fencing posts and gravel and the export type of polishable granite should not be out and taken.

12. At each time coming to receive trip sheet the production in the quarry, the delivered stones gravel, entered register and used trip sheet counter foil are to be subject to audit.

13. Subject to Indian Explosive Act, the explosions are to be used in the quarry.

14. The lease holder is to display board at his cost about his name, village name, taluk name, S.No. extent, license number, license period, name of minerals and the details.

(51)

15. The District collector is vested with powers, if in case of of lease rules and conditions to cancell the license or to fine or to penal action, criminal action of the license is cancelled, all the lease security

16. The quarry works are to be carried at subject to the rules under Tamil Nadu Miner Mineral Rules 1959 are the rules and regulations informed then and there by the Government.

17. The lease will not be renewed at any cost.

18. Apart from the patta lands permitted, the nearby government poramboke is not to be encroached and quarried.

19. No child labour should be engaged for work.

Sd/-

Sri Muthu Malai Murugan Thunai (52)

MUTHUMALAI NARPANI TRUST

Registered under Society act No. 158/85

286 B, Telugu Brahmin Street, Coimbatore - 641 001.

Phone: 0422 - 4203901 to 09 Fax : 0422 - 4203904 Cell : 97155 12323

Deivathiru **R. GOPALAKRISHNAN** Founder | **Sri G. RAGUNATHAN** Chairman & Secretary | **Sri R. GOKUL** Treasurer

TRUSTEES:

Srimathi. R. Radhika

Srimathi. G. Iswarya

Sri. V. Nanda Kumar F.C.A (Chartered Accountant)

Sri. K.M.R.K. Vijayakumar

Sri. K. Sambasivam

Sri. D. Gopala Krishnan

Sri. K. Venkatesan

Sri. Aruchamy Gounder

Sri. A. Kalimuthurajan

8 – 12 – 22

பெருநர்,

திரு. அ. காளிமுத்து ராஜன் அவர்கள்,
முத்துக்கவுண்டனூர்.
பாலார்பதி(அஞ்சல்)
கிணத்துக்கடவு.

பொருள். திரு. காளிமுத்து ராஜன் அவர்களின் வீண்ணப்ப கடிதம் தொடர்பாக

ஐயா,

தாங்கள் மேற்கண்ட கடிதம் மூலம் தாங்கள் காலை எண்.444/1ல் தொடங்கவிருக்கும், பொள்ளாச்சி கிரைண்டர்ஸ் என்ற ஸ்தாபனத்தில் குவாரி மற்றும் கிரஷ்ஷர் யூனிட் நடத்த போவதாகவும், அதன் மூலம் எங்களது தியான மண்டபத்திற்கு எந்த வித பாதிப்பும் ஏற்படாது எனவும், அரசாங்கத்திடமும் முறையான அனுமதி பெற்றுவிட்டதாகவும் எனவே அதற்கு ஆட்சேபனை இல்லை என சான்றிதழ் தருமாறு கேட்டுள்ளீர்கள்.

தாங்கள் தொடங்கி நடத்தவிருக்கும் நிறுவனத்தினை அரசங்கம் கொடுத்த அனுமதியின் படி தாங்கள் நடத்துவது குறித்து எங்களுக்கு எந்த விதமான ஆட்சேபனையும் இல்லை. ஆனாலும் தாங்கள் நடத்த தொடங்கிய பிறகு ஏதேனும் பாதிப்புகள் இருந்தால் மட்டும் தெரிவிக்கிறோம். உடன் அதற்கான நடவடிக்கை எடுத்து எங்களுக்கு எந்த வித பாதிப்பும் இல்லாதவாறு பார்த்துக் கொள்வதாக உறுதியளிக்கும் பட்சம் எங்களுக்கு எந்தவித ஆட்சேபனையும் இல்லை என்பதனை தெரியப்படுத்திக் கொள்கிறோம்.

இப்படிக்கு

முத்துமலை நற்பணி டிரஸ்ட்

தலைவர்.

Translated Copy

(53)

MUTHYMALAI NARPANI TRUST

Registered under society Act No.158/85

No.286, B.Telugu Brahmin Street, Coimbatore – 641 001.

Phone : 0422-4203901 to 09 Fax : 0422-4203904

Cell : 97155 12323

Mr.R.Gopalkrishnan	Sri G.Ragunathan	Sri.R.Gokul
Founder	Chairman & Secretary	Treasurer

Date : 08.12.2022

To

Mr.A.Kalimuthu Rajan,
Muthu Goundanoor,
Palarpatti Post,
Kinathakadavu.

Sub : Mr.Kallimuthu Rajan, application – Reg.

Through your above letter stated that in the name of M/s.Pollachi Granite Company, you are going to start in S.No.444/1 the quarry and crusher unit and due to that it will not affect your meditation hall and you have received proper permission from the government and requested to issue no objection certificate.

For your stating company, according to the license given by the government, as to run your industry, we don't have any objection. But, after you start the work, if any way affected, we will inform you and for that you have to take action and if no way we are affected

and only under that condition, we inform that we don't have any objection.

Your faithfully,
Muthumalai Narpani Trust.

கோயம்புத்தூர் மாவட்டம், கிணத்துக்கடவு
வட்டம், 01. சொக்கனூர் கிராமம், பட்டா எண்
1617-இல் உள்ள புல எண் 444/1-இல்
4.60.5 புன்செய் ஹெக்டேர் பூமியானது கிராம
ஆவணங்களின்படி திரு. அய்யாசாமி மகன்
திரு. காளிமுத்துராஜன் என்பவருக்கு தனியாக
பாத்தியப்பட்டது.

மேற்படி பூமியில் 6.004 ஏக்கர் (2.42.0
ஹெக்டேர்) விஸ்தீரணத்தில் கல்குவாரி உரிமமும்,
3.004 ஏக்கர் (1.21.0 ஹெக்டேர்) விஸ்தீரணத்தில்
கிரஷர் யூனிட் அமைக்க அனுமதியும் முறையாக
திரு. பொள்ளாச்சி கிரானைட்ஸ் நிறுவனத்தினரால்
பெறப்பட்டுள்ளது. மேற்கண்ட புல எண் 444/1-இல்
4.60.54 ஹெக்டேர் பூமியில் 3.63.04 ஹெக்டேர்
விஸ்தீரணமுள்ள பூமி போக மீதமுள்ள 0.97.5
4 ஹெக்டேர் பூமியில் மட்டுமே நடப்பு 1432-ஆம்
பசலியில் தென்னை உள்ளதென புலத்தணிக்கையில்
தெரியவருகிறது என்பதை இதன் மூலம் தெரிவித்துக்-
-கொள்கிறேன்.

[signature]
27/12/2022.

கிராம நிர்வாக அலுவலர்
1, சொக்கனூர் கிராமம்
கிணத்துக்கடவு வட்டம்

கிராமக் கணக்கு

1431 – ஆம் பசலியில் கோயம்புத்தூர் மாவட்டம் கிணத்துக்கடவு வட்டம் 01. சொக்

நில வரித் திட்டத்தின்படி புலன்களின் விபரம்.						சாகுபடியாளின் பெயர்.	முதல் போகம்.				
நில அளவை எண். (1)	உட்பிரிவு எண். (2)	பரப்பு. (3)	தீர்வை. (4)	ஒரு போகம் அல்லது இரு போகம். (5)	கைப்பற்று தாரருடைய பெயரும் என்னும் அல்லது அநுபோக தாரருடைய பெயர். (6)	நிலத்தின் எந்த பகுதி யாவது சாகுபடியாளரால் பயிரிடப்பட்டுள்ளதா. (7)	எந்த மாதத்தில் பயிர் செய்யப்பட்டது எந்த மாதத்தில் அறுவடை செய்யப்பட்டது. (8)	பயிரின் பெயர். (9)	பயிரான / அறுவடையான பரப்பு. (10)	உண்மையான பாய்ச்சல் ஆதாரம். (11)	விளைச்சல் அளவு விவரக்குறிப்பு. (12)
444	1	4.60.5	9.25	1617	காளிமுத்துராஜன்		7	தென்	1.00.0		

குறிப்பு : நடப்
3.63.0
தென் (
2 வ
கே. மகு

கிர

எண் 2

கிராமத்தில் வருடவாரி புலவாரி கைப்பற்று சாகுபடி அடங்கல் கணக்கு

இரண்டாம் போகம்.						கீழ்க்கண்டவகையில் பயிரிடப்படாது உள்ள நிலத்தின் தன்மை மற்றும் பரப்பின் விவரங்கள் ஒவ்வொரு நில அளவை எண் அல்லது அதன் பகுதியில்.	
எந்த மாதத்தில் பயிர் செய்யப்பட்டது எந்த மாதத்தில் அறுவடை செய்யப்பட்டது (13)	பயிரின் பெயர். (14)	பயிரான / அறுவடையான பரப்பு. (15)	உண்மையான பாய்ச்சல் ஆதாரம். (16)	விளைச்சல் அளவு விழுக்காடு. (17)	கிராம அலுவலரின் குறிப்புகள் :- (1) புலன்களின் பகுதிகளில் மட்டும் பயிரிடப்பட்ட நிலங்களின் விபரங்கள் அளவில். (2) கைப்பற்றில் இல்லாத நிலப் பரப்பு களின் சாகுபடியின் விவரமும் (3) ... பாய்ச்சல் ... (18)	(அ) வனம், (ஆ) பயனற்ற பயிர் செய்ய இயலாத நிலம், (இ) விவசாயம் மற்றும் இதர காரியங்களுக்கு பயன் படுத்தப் படும் நிலம், (ஈ) பயிரிடத்தக்க தரிசு (உ) நிலையான புல் தரைகளும் மற்றும் இதர மேய்ச்சல் நிலங்களும், (ஊ) விதைக்கப்பட்ட நிகர பரப்பில் சேர்க்கப்படாத மரவகைப் பயிர்களும் தோப்புகளும், (எ) நடப்புத் தரிசுகள் (ஏ) இதர தரிசு நிலங்கள். (18 அ)	பயிர் பார்வையிடும் அலுவலர் குறிப்புரைகள். (19)
					து. கிணறு -1		

... பசலி 1432 ஆம் மற்றும் 1431-ஆம் பசலியில்
... பயிர் செய்யப்படாமல் உள்ளது என்பதை
... தெரிவித்துக் கொள்கிறேன்
... ங்கள்

(signature) 27/12/2022

கிராம நிர்வாக அலுவலர்
...சாக்கனூர் கிராமம்
...த்துக்கடவு வட்டம்

Translated Copy

(58)

CERTIFICATE

Coimbatore District, Kinathukadavu Taluk, 01, Chokkanur Village, Patta No.1617, comprised in S.No.444/1, extent 4.60.5 hect punjai belonging to Mr. Kallimuthu Rajan, son of Ayyasamy, according to the Village accounts.

In the above land 6.00 Ac (2.42.0 Hect) extent to start stone quarry and in 3.00 Ac (1.21.0 Hect to erect a crusher unit, proper license is obtained in the name of M/s.Pollachi Granite Company. The above found S.No.444/1 extent of 6.00 hect of land 3.62.0 punjai Hect extent of land, in the balance of land 0.97.5 P. Hect. During the current fasali, 14.32, there are coconut trees is known by filed inspection this is informed through this

Sd/-

Village Administrative Officer,
1. Chokkanur Village
Kinathukadavu Taluk.

1431 Fasali Coimbatore District, Kinathukadavoo Taluk,

O/o. Chokkam Village Accountant

On the basis of land reve Scheme, land details					Name Possessi holder enjoyor,	Cultivator name	First crop				
Sl.No.	Sub – Division No.	Extent	Assessment	Single/Double Crop		Any portion of the land cultivated by O ; Cultivate	In which month cultivated and in whic Month harveted	Name of Crop.	Extent of cultivation/harvest	Real Sources of irrigation	Percentage of Yield Coconut
1	2	3	4	5	6	7	8	9	10	11	12

1431 Fasali Coimbatore District, Kinathukadavoo Taluk,
O/o. Chokkam Village Accountant

On the basis of land reve Scheme, land details					Name Possessi holder enjoyor,	Cultiva name	First crop				
In which month cultivated and in which Month harveted	Name of Crop	Extent of cultivation/harvest	Real Sources of irrigation	Percentage of Yield Coconut			Note by VAO Cultivated area in likes 2) Not possessed cultivation area and nature 3) In the previous month without irrig cultivated and irrigation details letters.	A. Forest B. Un cultivated land C. Used for cultivation and other works D. Culticvabule tharisu E. Grass land And maikal land F. Trees and Thopu G. Tharisu and other land	Note by the cultivation inspection officer		
13	14	15	16	17			18	18A	19		
								Well -1			

Informed that, current fasali 1432 and 1431, 3.63.0 hect land is not cultivated

Sd/-
Village Administrative Officer
No.1,Chokanur Village,
Kinathukadavu Tauk.

கூட்ட நடவடிக்கை நகல்

20 23 ....ம் ஆண்டு ...... [illegible] ...... மாதம் ...... 9 ...... தேதி ...... [illegible] ...... கிழமை

காலை / மாலை / பிற்பகல் / முற்பகல் ...... 10 ...... க்கு நடைபெற்ற ...... சொக்கனூர் ...... ஊராட்சி

மன்றத்தின் சாதனைக் கூட்டம் / அவசரக் கூட்ட நடவடிக்கை நகல்.

முன்னிலை : P. [illegible]

வருகை தந்த உறுப்பினர்கள் :

வ. எண்.	பொருள்	தீர்மானம்
	பொருள் 1 கிணத்துக்கடவு ஊராட்சி ஒன்றியம் சொக்கனூர் ஊராட்சிக்குட்பட்ட முத்துக்கவுண்டனூர் கிராமம் க.ச.எண் 444/1ல் [illegible] வட்டம் [illegible] கதவு எண் 24/1 [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] மற்றும் [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] உரிமம் பெற்றுள்ளனர் [illegible] [illegible] [illegible] [illegible] [illegible] க.ச.எண் 444/1ல் [illegible] [illegible] மற்றும் [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] மற்றும் [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] மற்றும் [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] மற்றும் [illegible] [illegible] [illegible] [illegible] [illegible] மற்றும் [illegible] [illegible] அனுமதியும் [illegible] மன்றத்தின் அனுமதி கோரல்	தீர்மான எண் 117/2022 2023 அங்கீகரிக்கப்பட்டது

உண்மை நகல்

இடம் :

தேதி :

PRESIDENT
SOKKANUR PANCHAYAT ...... ஊராட்சி மன்றம்

COPY OF MINUTES OF THE MEETING

2023 year January month on 9th day, Monday, morning at about 10.00 hours conducted Chokkam Panchayat Board ordinary meeting, minutes.

Present : Thirunavukkarasu and attended members :

Sl.No.	Agenda	Resolutions
1	Sub – 1 Kinathukadavu Panchayat Union, Chokkanur Panchayat Limit, Muthu Goundar Village, in S.No.444/1, Pollachi Taluk, Pollachi Door No.24/1, Alagappa Layout, functioning M/s.Pollachi Granite to do the business of stone quarry, crusher unit, from Tamil Nadu mines and minieral and pollution control board, obtained proper license. The above Pollachi granite company at Muthu Goundanoor S.No.444/1 land, as told by mines and mineral, department and on the basis of conditions, laid by Tamil Nadu Pollution Control Board, as to do industry according to the rules of the quarry, there is no chances for pollution. If the above quarry and crusher unit functions, the Panchayat will get finance support and as to start the above quarry and crusher unit we request to district collector to take action and the district mineral and mines joint director, we are requesting for approval.	ROR – No.117/2022- Approved – Sd/-

கோயமுத்தூர் மாவட்டம், கிணத்துக்கடவு தாலுக்கா, சொக்கனூர் ஊராட்சிக்குட்பட்ட முத்துக்கவுண்டனூர் கிராமம் க.ச.எண்.444/1 ல்,தி/வா பொள்ளாச்சி கிரானைட்ஸ் 24/1 அழகப்பா லே அவுட், வெங்கடேசா காலனி, பொள்ளாச்சி -642 001, என்ற நிறுவனத்தினரால் கல்குவாரி மற்றும் கிரஷர் யூனிட் தொழில் செய்ய கனிம வளம் மற்றும் சுரங்கத்துறை மற்றும் மாசு கட்டுப்பாட்டு வாரியத்தினரிடமும் முறையாக உரிமம் பெற்றுள்ளனர். எனவே கனிம வளம் மற்றும் சுரங்க துறை, தமிழ்நாடு மாசு கட்டுப்பாடு வாரியமும், சொல்லியுள்ள விதிமுறைகளின்படியும், நிபந்தனைகளின் படியும் சுற்றியுள்ள விவசாயிகள் மற்றும் ஊர் பொது மக்கள் பாதிபிற்குள்ளாக மற்றும் மாசு ஏற்படவும் வாய்ப்பு இல்லை. ஆகையால் திருமதி.பாக்கியலட்சுமி மகன் திரு.R.ராஜன் மற்றும் திரு.மணிக்குமார் ஆகிய இருவரும் தி/வா பொள்ளாச்சி கிரானைட்ஸ் நிறுவனத்தினர் உரிமம் பெறும் ஆரம்பகாலம் முதலே பல ஆட்சேபணைகளையும், இடையூறுகளையும் ஏற்படுத்தி வருகின்றனர். ஏனென்றால் திரு.ராஜன் அவர்கள் அரிசிபாளையம் பஞ்சாயத்தில் அமிர்தம் புளு மெட்டல்ஸ் என்ற நிறுவனத்தின் பெயரில் கிரஷர் யூனிட் 30 ஆண்டுகளுக்கு மேலாக நடத்தி வருகின்றார். ஆகையால் காளிமுத்து ராஜன் இடத்தில் மேலே குறிப்பிட்டுள்ள நிறுவனத்தினருக்கு கொடுத்திருக்கும் கல்குவாரியை திரு.ராஜன் அவர்கள் எனக்கு தருமாறு கேட்டதற்கு, திரு.காளிமுத்துராஜன் அவர்கள் அந்நிறுவனத்திற்கு கொடுத்ததை மாற்றி தர இயலாது என்று கூறியுள்ளார். எனவே திரு.ராஜன் மற்றும் திரு.காளிமுத்துராஜன் அவர்களுக்கும் முன்விரோதம் இருப்பதாலும், குவாரி திரு.ராஜன் அவர்களுக்கு கொடுக்காததாலும், திரு.மணிக்குமாரையும் அவருடன் சேர்த்துக் கொண்டு வேண்டுமென்றே முன்விரோத காழ்புணர்ச்சியின் காரணமாகவே தி/வா பொள்ளாச்சி கிரானைட்ஸ் செயல்பட ஆரம்பகால முதலே திரு.ராஜன் மற்றும் திரு.மணிக்குமார் ஆகிய இருவரும் சேர்ந்து கொண்டு ஆட்சேபணையும், பல இடையூறுகளையும் ஏற்படுத்தி வருகின்றனர். எனவே தி/வா பொள்ளாச்சி கிரானைட்ஸ் நிறுவனத்தினரின்

கல்குவாரி மற்றும் கிரஷர் யூனிட் எங்கள் ஊராட்சியில் செயல்படும் பட்சத்தில், எங்கள் ஊராட்சிக்கு நல்ல வருவாய் கிடைக்க வாய்ப்பு உள்ளது. இதனால் எங்கள் ஊராட்சியில் வளர்ச்சிப்பணிகள் மேற்கொள்ள ஏதுவாக இருக்கும். எனவே ஊர்பொதுமக்களாகிய எங்களுக்கு தி/வா பொள்ளாச்சி கிரானைட்ஸ் நிறுவனத்தினரின் கல் குவாரி மற்றும் கிரஷர் யூனிட் நடைபெற எந்தவித ஆட்சேபணையும் இல்லை என தெரிவித்துக் கொள்கிறோம்.

1) [signature]
தலைவர்
சொக்கனூர் ஊராட்சி
கிணத்துக்கடவு ஊராட்சி ஒன்றியம்

S. Rajaswami
ஊராட்சி ஒன்றியக்குழு உறுப்பினர்
கிணத்துக்கடவு ஒன்றியம்

2. [signature] 9787425670
3. G Senthilkumar 9715327427
4. S. Rangnayaki 9526829850
5. P. Saraswathi 9940733994
6. R. Arunthachalam 9659078700
7. M Thavan 7339000794
8. [signature] 9788380105
9. R. செல்வராஜ் 9659120849
10. [signature] 9585927262
11. P. Siny 8610684007
12. Aayalchami 9682 142 3075
13. S. Thangaraj 9578515851
14. RAJமணி 9787425669
15. R. அருள்சாமி 9787588665
16. A. Suriya Prabu 6382428001
17. செல்வி 9787588865

18.	S. Rubana	9894401862
19.	A. Naveenkumar.	7358959960
20.	Vignesh	9167188812
21.	G. Kishore	7639991855
22.	Karthick	965955424.
23.	[illegible]	638:0904:5
24.	Ganesh.	8248361006
25.	B. Saran.	6369395406
26.	Ramaraj	9715646271
27.	M. [illegible]	750266322[illegible]
28.	L. Saravana	9080290253
29.	V. Sivaraj.	7373539320
30	[illegible]	
31.	[illegible]	9787141920
32	[illegible]	8925450189
33	[illegible]	9943483521
34	M. Selvaraj	9751597871
35.	P. [illegible]	965596712[illegible]
36.	R. [illegible]	9159166290
37.	C. [illegible]	7356091148
38	[illegible] N	9360638661
		9965168550
39.	R. Balakrishnan	7548824598
40.	P. Lalitha.	9655711275
41	[illegible]	"
42	[illegible]	965955457[illegible]
43.	P. [illegible]	9629595327
44.	K. [illegible]	8248158478

45	உ.செல்வராஜ்	9688581520
46	[illegible]	8940964604
47	[illegible]	7373981107
	[illegible]	859089261
49	[illegible]	8504960720
50	R. [illegible]	9751619944
51	[illegible]	9344331634
	S. [illegible]	9442734494
52	[illegible]	9578980908
53	அன்னபூரணி	9585197419
54	செ.மனோன்மணி	8870557977
55	மாரிமுத்து	9843274485
56	[illegible]	~~63827~~ 6382723714
57	[illegible]	9751147293
58	P. [illegible]	
59	சாந்தி	9003568018
60	[illegible]	9658686864
61	H. [illegible]	~~[illegible]~~ 9442734494
62		9865633289
	N. [illegible]	9842711666
63	E. [illegible]	9942628878
64	[illegible]	8508535119

65.	சக்திவேல்	7598351344.
66	கருப்பத்தாய்	9786322251.
67.	தமிழ் செல்வி	9942378011.
68.	[illegible]	9047790399
69.	[illegible]	9688035437

Translated Copy

(68)

M/s.Pollachi Granites Company, functioning at 24/1, Alagappa Layout, Verbetesa Nagar, Pollachi- 642001 and having land at S.No.444/1 at Muthu Goundanoor in the Chokkanur Panchayat, Kinathakadavo Taluk, Coimbatore District by the above company as to conduct stone quarry and crusher unit, obtained proper license from mines and mineral department and Pollution control board. Hence according to the rules specified by the mines and minerals department and pollution control board stated rules and conditions, there is no chance to affect the cultivators and public to be affected. Hence Mrs.Bakiyalakshmi, son R.Rajan, and Mr.Mani kumaran of both are creating several objections and hindrance even before stating the quarry and crusher unit. Because Mr.R.Rajan is doing crusher business for more than 20 years at Arisipalayam Panchayat in the name of Amirtham Blue Metals. Hence Kallimuthu Rajan when asked by Rajan to change the quarry in his name all give, Kallimuthu Rajan told as it is not possible to change the license given on once name. Hence there is previous enmity between Rajan and Kallimuthu Rajan and Kalimuthu Rajan has not given the quarry to Rajan, he joined Mr.

Manikumar with him and vandalism with previous enmity and Vendalisim, as to function the Pollachi Granite, from the beginning stage, Mr.Rajan and Mr.Manikumar jointly objecting and doing many hindrances. Hence, if the Pollachi Granites company quarry and crusher unit start working in our village, there are chances for getting good income to our village. Due to this we can do development works for our village, hence we, the village people say that there is no any objection for functioning M/s.Pollachi Granites Company crusher unit and quarry.

Sd/-President, Chokkanur
Panchayat,
And 17, Members with phone number,

மின்னஞ்சலில்

வேளாண்மை மற்றும் உழவர் நலத்துறை

அனுப்புநர்
திருமதி.கா.முத்துலட்சுமி, எம்.எஸ்ஸி(விவ).,
வேளாண்மை இணை இயக்குநர்,
கோவை – 13.

பெறுநர்.
நகர ஊரமைப்பு இணை இயக்குநர்,
கோயமுத்தூர் மண்டலம்,
மாநகராட்சி வளாகம், டாக்டர் நஞ்சப்பா சாலை,
கோவை – 641018.

கடித எண். ஒமு இ1/ 831 /2023 நாள் : 02.02.2023

அய்யா,

பொருள்: புஞ்சை நிலத்திற்கான அறிக்கை – கோவை மாவட்டம் – பொள்ளாச்சி வட்டம் – சொக்கனூர் ஊராட்சி மற்றும் கிராமம் க.ச எண்: 444/1 ஆகியவற்றில் **3.63.04 ஹெக்டர்** பரப்பளவில் தொழிற்சாலை பயன்பாட்டிற்காக அனுமதி வழங்க வேளாண்மைத் துறையின் அறிக்கை கோரியது – தொடர்பாக.

பார்வை: 1) வேளாண்மை இயக்குநர், சென்னை அவர்களின் கடித எண் திட்டம்1/ 55758/2017 நாள் 17.09.2019 மற்றும் 21.10.2019.
2) நகர ஊரமைப்புத்துணை இயக்குநர், கோவை கடித எண் மின்னஞ்சல்/ கோமா நாள்: 18.01.2023 (இவ்வலுவலகத்தில் பதிவிறக்கம் செய்யப்பட்ட நாள்: 18.01.2023) (காளிமுத்துராஜன், 24/1 அழகப்பா லே அவுட், வெங்கடேசா காலனி, பொள்ளாச்சி 642 001).

பார்வையில் காணும் கடிதத்தில் கோவை மாவட்டம், சொக்கனூர் ஊராட்சி மற்றும் கிராமம் க.ச எண்: 444/1 ஆகியவற்றில் **3.63.04 ஹெக்டர்** பரப்பளவில் தொழிற்சாலை பயன்பாட்டிற்காக, அனுமதி வழங்க வேளாண்மை துறையின் அறிக்கை கோரி ஆவணங்களை பரிசீலனை செய்யப்பட்டதில், பின்வரும் குறைபாடுகள் காணப்படுவதால் ஆவணகள் மீள அனுப்பப்படுகிறது.

1. க.ச.எண்.444/1 –ன் பரப்பு 4.60.50 ஹெக்டேர் என்று சிட்டா, பட்டா மாறுதல் உத்தரவு மற்றும் அ பதிவேட்டில் உள்ளது. ஆனால் மனுதாரர் கடிதத்தில் 3.63.04 ஹெக்டேர் மட்டுமே அனுமதி கோரப்பட்டுள்ளது.

2. FMB இல்லை. சொக்கனூர் கிராம கூட்டு வரைபடம் மட்டுமே இணைக்கப்பட்டுள்ளது.

3. கிராம நிர்வாக அலுவலர் சான்றில் 6.00.4 ஏக்கர் (2.42.0) கல்குவாரி உரிமம் 3.00.4 (1.21.0) ஏக்கர் கிரஷர் யூனிட் அமைக்க அனுமதியும் முறையாக பெறப்பட்டுள்ளது என குறிப்பிடப்பட்டுள்ளது. குவாரி நிலமும் இணைக்கப்பட்டுள்ளது.

4. சென்னை, பசுமை தீர்ப்பாயத்தால் க.ச.எண். 444/1–க்கான பூமிக்கு அனுமதி வழங்கப்பட்டுள்ளதா என்ற விபரம் கோரப்பட்டது. அதற்கு விண்ணப்பம் பெறவில்லை என்ற விபரத்தை இவ்வலுவலக வேளாண்மை துணை இயக்குநர் (மாதி) அவர்கள் நேரில் ஆஜராகி பதில் தெரிவித்தார்.

71

5. குவாரி மற்றும் கிரஷர் அமைப்பதற்கு உரிய சான்றுகள் பெற்று அனுமதி வழங்கியுள்ளார். வேளாண்மை மற்றும் உழவர் நலத்துறை மூலம் தடையின்மைச் சான்று வழங்குவதற்கு உரிய ஆவணங்கள் இருந்த போதிலும் குவாரி உரிமையாளர்கள் பெயரில் வழக்கு தொடுத்து வழக்கு நிலுவையில் உள்ளதால் இந்நிலத்தினை பிற பயனுக்கு மாற்றிட அறிக்கை அளிக்க இயலாது.

8/2/23

இணைப்பு – ஆவணங்கள்.

வேளாண்மை இணை இயக்குநர்,
கோவை.

6.02.23

D:\Priya\C1\2023\NOC\Return 2023.docx

Translated Copy (72)

<u>**Agricultural and former welfare Department**</u>

From
Mrs.K.Muthulakshmi M.Sc.. Agri
Agricultural Joint Director
Kovai – 13.

To
The Joint Director
of Town and Country
Planning
Coimbatore, Zone,
Corporation Complex
Dr.Narachappa Road
Kovai – 614018.

<u>**Letter No.O.DisC1/831/2023, dated 02.02.2023**</u>

Sir,

Sub : Report about punjai land – Kovai District, Pollachi Taluk, Chokkanur Panchayat and Village S.No.444/1, extent 3.63.04 Hect of extent for the industrial usage to give permission – report called from Agricultural Department – Reg.

Reg. 1. Director of Agricultural, Chennai Letter No. Scheme - 1/55758/2017 dated 17.09.2019 and 21.10.2019.

2. Town and country planning deputy director letter – e-mail /coma dated 18.01.2023. (downloaded by this office on 18.01.2023 (Kallimuthu Rajan, 24/1, Alagappa Layout, Venkatesa Nagar, Pollachi – 642001.

On the reference cited letter, Kovai District, Chokkanur Panchayat and Village, in S.No.444/1, at an extent of 3.63.04 Hect, requested to give permission for industrial usage, and when the documents are perused, the following defects were found and hence the documents are returned.

1. The S.No.444/1, extent 4.60.50 Hect is found in Patta, Chitta and "A" register. But in the applicants letter it is only 3.63.04 hect.
2. No FMB enclosed only Chokkanur Joint map in enclosed.
3. In the village administrate officer certificate, it is stated as 6.00 4 AC (2.42.0 Hect for stone quarry license and 3.00.4 Hect (1.21.0) Ac. To erect crusher unit, proper license is obtained. The quarry land is also joined.
4. By the Chennai green tribunal for the land in S.No.444/1 the permission, is given, its show the details are asked for. For that, no application is received and for that this office deputy director of Agricultural appeared in person and replied.
5. As to form quarry and to erect crushes, obtained proper certificate and given license. Through there are suitable documents to give no objection certificate by the agricultural department, to since the come is filed against the quarry owner and is pending to change this land for other usage, the report cannot be given.

Sd/-Joint Director of Agricultural

Encl. Documents

BEFORE THE NATIONAL
GREEN TRIBUNAL, (SZ),
SITTING AT CHENNAI

Original Application No.138
of 2022(SZ)

S. Baghya Lakshmi,

V/S

The Director,
And 9 others

LIST OF DOCUMENTS FILED BY THE 9th RESPONDENT

Ms.M.Velmurugan 1270/1995
Girija Velmurugan 1023/1998
K.S.Elangovan 419/1996
V.Sriram 2647/2021

Counsel For 10th Respondent
advsriram10@gmail.com
8610159425